

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA**Original Application No. **164** /2026/EZ

In the matter of:

Rupesh Kumar Jha

.....Applicant

*Versus***The State of Bihar & ors.**

.....Respondents

INDEX

Sl. No.	Particulars	Pg. No.
1	Urgent Application.	3
2	Synopsis with list of dates.	4-8
3	Memorandum of Application under section Section 18(1) read with Section 14 of the National Green Tribunal Act 2010, along with verification and affidavit of the applicant.	9-33
4	<u>ANNEXURE-P-1</u> True web copy of the satellite imagery of the locations on the road connecting Banmankhi and Kajhi Hridaynagar affected by illegal disposal of garbage.	34-35
5	<u>ANNEXURE-P-2</u> True copy of images showing illegal disposal of garbage along side the road connecting Banmankhi and Kajhi Hridaynagar affected by illegal disposal of	36-49

	garbage.	
6	<u>ANNEXURE-P-3</u> True web copy of thumbnails of videos and other news items about illegal disposal of waste along side the road connecting Banmankhi and Kajhi Hridaynagar, and other areas.	50-59
7	<u>ANNEXURE-P-5</u> True web copy of the compliance report submitted by the Chief Secretary, Govt. Of Bihar, as per the order passed by Hon'ble National Green Tribunal in Original Application No. 606/2018.	60-89
8	<u>ANNEXURE-P-5</u> True copy of the representation sent by the Applicant to the Respondents along with proof of service. (Without Annexures)	90-93
9	Proof of Service to the Respondents.	94

DRAWN & FILED BY:

Rupesh Kumar Jha

RURESH KUMAR JHA

(Applicant-In-Person)

At Present: Room No. 135, Jhelum Hostel,

Jawaharlal Nehru University,

New Delhi, PIN- 110067

Mob. No.: (+91)-9835278107

Email: rupeshkumarjha878@gmail.com

Dated this 11th day of July, 2026 at New Delhi.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No. _____/2026/EZ

In the matter of:

Rupesh Kumar Jha

.....Applicant

Versus

The State of Bihar & ors.

.....Respondents

To:

The Registrar

National Green Tribunal,

Eastern Zone Bench, Kolkata

Sir,

Kindly treat the accompanying application as urgent in accordance with the applicable rules and procedures of the National Green Tribunal. The ground of urgency is as follows:

“The matter concerns the continuing illegal dumping of municipal solid waste, resulting in ongoing environmental degradation and posing a serious threat to public health. As the cause of environmental damage is continuing and irreversible harm is being caused with each passing day. This violation needs to be contained and remedied hence, the urgency.”

DRAWN & FILED BY:

Rupesh Kumar Jha
RUPESH KUMAR JHA
 (Applicant-In-Person)

Dated this 11th day of July, 2026 at New Delhi.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No. _____/2026/EZ

In the matter of:

Rupesh Kumar Jha

.....Applicant

Versus

The State of Bihar & ors.

.....Respondents

SYNOPSIS

The present Original Application concerns the illegal dumping and open burning of municipal solid waste by the Banmankhi Nagar Parishad in gross violation of the Solid Waste Management Rules, 2026, and settled principles of environmental jurisprudence recognized by the Hon'ble Supreme Court and this Hon'ble Tribunal.

The Applicant, presently studying in Delhi, when returned to his village during the vacation around 01.06.2026, observed that municipal solid waste generated within the municipal limits of Banmankhi (a Sub-Division in Purnea District of Bihar) was being routinely transported by the employees of Nagar Parishad Banmankhi and indiscriminately dumped on the roadside along the Banmankhi–Kajhi Hridaynagar Road, instead of being scientifically processed and disposed of at an authorised facility. The accumulated waste was thereafter being openly burnt, releasing dense smoke, foul odour, toxic emissions and particulate matter into the atmosphere, thereby causing continuous air, soil and environmental pollution and exposing the residents of the surrounding areas to grave health risks.

The dumping site is located amidst agricultural lands and in close proximity to villages inhabited by local residents. The continuous accumulation and burning of municipal waste has caused severe environmental degradation and poses a serious threat to public health, agricultural activities, groundwater resources, soil quality and the overall ecology of the area. The practice of indiscriminate dumping and open burning is expressly prohibited under the Solid Waste Management Rules, 2026 (erstwhile Solid Waste Management Rules, 2016) and is contrary to the statutory obligations cast upon urban local bodies.

The matter is further aggravated by the fact that the municipal waste is being dumped directly opposite and in the immediate vicinity of three revered places of worship, namely the Temple of Goddess Durga, the Temple of Goddess Kali and the Temple of Lord Shiva. The continuous dumping and burning of waste in front of these temples has severely affected the sanctity, cleanliness and religious character of the area. The defilement of places of worship through the creation of a garbage dump and the emission of smoke and foul odour in their immediate vicinity interferes with the devotees' ability to freely practice and enjoy their religion and is therefore violative of the rights guaranteed under Article 25 of the Constitution of India.

It is now well settled through a catena of judgments of the Hon'ble Supreme Court that the right to live in a clean, healthy and pollution-free environment forms an integral part of the right to life guaranteed under Article 21 of the Constitution of India. (*Chameli Singh v State of Uttar Pradesh*¹, *Virender Gaur v State*

¹ AIR 1996 SC 1051

*of Haryana*², *Vellore Citizens Welfare Forum v Union Of India & Ors*³ relied upon) Equally, it is settled law that open dumping and open burning of municipal waste are impermissible and that local authorities are under a statutory obligation to ensure scientific collection, transportation, processing and disposal of municipal solid waste. The acts complained of herein constitute a continuing violation of these constitutional and statutory mandates.

Despite due intimation to bring the issue to the notice of the authorities, no meaningful action has been taken by the Respondents. The inaction and lack of oversight on the part of the Respondents have enabled the continuing environmental violations and have resulted in grave prejudice to the residents of the affected area.

The present case is not an isolated instance. The Applicant has observed that throughout the jurisdiction of Banmankhi Nagar Parishad, and indeed in various parts of Purnea District, roadsides, public spaces and streets are littered with municipal waste, reflecting a systemic failure in the implementation of environmental and waste-management laws. The absence of effective waste-processing infrastructure, scientific disposal mechanisms and regulatory oversight has contributed to a deteriorating environmental situation, adversely affecting the quality of life of the residents.

2 (1995) 2 SCC 577 at 581

3 1996 (5) SCC 647

The cause of action is continuing in nature as municipal waste continues to be transported, dumped and burnt on a daily basis. The ongoing environmental harm, coupled with the failure of the statutory authorities to discharge their legal obligations, necessitates the urgent intervention of this Hon'ble Tribunal under the principles of sustainable development, the precautionary principle and the polluter pays principle.

The Applicant has therefore approached this Hon'ble Tribunal seeking appropriate directions for the immediate cessation of the illegal dumping and burning of municipal waste, restoration of the affected environment, protection of the fundamental rights of the residents, preservation of the sanctity of the places of worship situated near the dumping site, and accountability of the authorities responsible for the continuing violations.

LIST OF DATES AND EVENTS

Date	Events
April–May 2025	The Banmankhi Nagar Parishad commenced the practice of dumping municipal solid waste collected from households and commercial establishments at various locations situated outside the municipal area. Initially, the dumping was carried out on a relatively small scale and at different locations.
May 2025 onwards	The quantity of municipal waste being dumped increased substantially. The Nagar Parishad gradually began using locations

	situated along the Banmankhi–Kajhi Hridaynagar Road for disposal of municipal waste.
2025–2026	Municipal waste continued to be transported and dumped in open areas adjoining agricultural lands and village roads. Open burning of the dumped waste also became a regular practice, resulting in air pollution and environmental degradation.
01.06.2026	The Applicant returned to his native village during the summer vacation and personally witnessed the large-scale dumping and burning of municipal waste along the Banmankhi–Kajhi Hridaynagar Road.
28/06/2026	The matter was brought to the notice of the concerned authorities including the Sub-Divisional Magistrate, Banmankhi, the District Magistrate, Purnea, and the Bihar State Pollution Control Board. Despite receiving due intimation, the concerned authorities failed to take effective remedial measures to stop the illegal dumping and burning of municipal waste

DRAWN & FILED BY:

Rupesh Kumar Jha
RUPESH KUMAR JHA
 (Applicant-In-Person)

Dated this 11th day of July, 2026 at New Delhi.

FORM-I

{See Rule 8(1)}

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****Memorandum of Application**

(Under section Section 18(1) read with Section 14 of the
National Green Tribunal Act, 2010)

Original Application No. _____/2026/EZ

In the matter of:

Rupesh Kumar Jha

At Present: Room No. 135,
Jhelum Hostel, Jawaharlal Nehru University,
New Delhi, PIN- 110067
Mob. No.: (+91)-9835278107
Email: rupeshkumarjha878@gmail.com

.....Applicant

Versus

1. **The State of Bihar**

Through the Chief Secretary,
Govt. Of Bihar
Office: Main Secretariat Building, Patna,
Bihar, PIN:800015
Tel. No.: 0612-2215804
Email: cs-bihar@nic.in

.....Respondent No. 1

2. **Nagar Parishad, Banmankhi**

Through its Executive Officer
Office: Nagar Parishad Banmankhi,

Ward No. 11, Banmankhi, Purnea, Bihar, PIN: 854202

Email: np.banmankhi@gmail.com

.....Respondent No. 2

3. **Principal Secretary**

Urban Development & Housing Department,

Govt of Bihar

Office: First Floor, Vikas Bhawan,

Bailey Road, Patna, Bihar, PIN: 800015

Tel. No.: 0612-2215550

Email: urbansec-bih@nic.in

.....Respondent No. 3

4. **Bihar State Pollution Control Board**

Through its Member Secretary

Office: Parivesh Bhawan, Plot No.: NS-B/2,

Patliputra Industrial Area, Patliputra, Patna,

Bihar, PIN: 800010

Tel. Nos.: 0612-2261250, 0612-2262265

Email: msbspcb-bih@gov.in & bspcb@yahoo.com

.....Respondent No. 4

5. **The District Magistrate**

Purnea, Bihar

Office: Collectorate Campus, Purnea,

Bihar, PIN: 854301

Tel. No.: 06454-242503

Email: dm-purnea.bih@nic.in

.....Respondent No. 5

6. **Sub-Divisional Officer**

Banmankhi Sub-Division

Office: Office of the SDO,

Anumandal Karyalaya, Banmankhi,

Purnea, Bihar, PIN: 854202

Email: sdo.banmankhi@gmail.com

.....Respondent No. 6

THE HUMBLE
APPLICATION OF THE
APPLICANT ABOVE-
NAMED

MOST RESPECTFULLY SHOWETH:

1. That the address of Applicant is as given above for the service of notices of this application.
2. That the addresses of Respondents are as given above for the service of notices of this application.
3. That the applicant above-named begs to present the Memorandum of Application against the actions of the Respondents on the grounds set-out hereunder:

FACTS IN BRIEF:

1. That the Applicant is a student presently pursuing higher studies in New Delhi. The Applicant is a permanent resident of Village Kajhi Hridaynagar, within the jurisdiction of Banmankhi Sub-Division, District Purnea, Bihar. Being deeply concerned with environmental protection and public welfare, the Applicant has approached this Hon'ble Tribunal to seek redressal against the continuing environmental violations caused by the illegal dumping and burning of municipal solid waste by the Banmankhi Nagar Parishad (Respondent No. 2).

2. That during the summer vacation, the Applicant returned to his native village on 1 June 2026. On his way to his native village, the Applicant was shocked to discover that large quantities of municipal solid waste collected from Banmankhi town were being transported and dumped in open areas situated along the Banmankhi–Kajhi Hridaynagar Road. The Applicant further observed that the dumped waste was being openly burnt, resulting in thick smoke, foul odour and severe air pollution affecting the surrounding villages and agricultural lands.

(True web copy of the satellite imagery of the locations on the road connecting Banmankhi and Kajhi Hridaynagar affected by illegal disposal of garbage is annexed at **ANNEXURE-P-1**)

3. That upon making further inquiries with local residents and conducting his own investigation, the Applicant learnt that the practice of dumping municipal waste at locations in open areas situated along the Banmankhi–Kajhi Hridaynagar Road had commenced around April–May 2025. Initially, the waste was dumped in relatively small quantities and at different locations. However, over time, the scale of dumping increased substantially and the Banmankhi Nagar Parishad began regularly transporting municipal waste to the present dumping site situated along the Banmankhi–Kajhi Hridaynagar Road.

4. That the Applicant found that the waste being dumped at the site consisted of municipal solid waste collected from households, commercial establishments and other sources within the jurisdiction of Banmankhi Nagar Parishad. Instead of ensuring scientific processing and disposal in accordance with

law, the municipal authorities were permitting the waste to accumulate in the open and were further resorting to open burning of the same.

5. That the dumping site is located amidst agricultural lands and in close proximity to residential habitations. The area where the waste is primarily being dumped is a seasonal canal, which plays a vital role in preventing flood water from entering the adjoining road and causing inundation. The continued dumping and burning of waste has not only obstructed the natural flow and utility of the canal but has also caused environmental degradation, air pollution, foul odour and the risk of contamination of soil and groundwater.

(True copy of images showing illegal disposal of garbage on the side of the road connecting Banmankhi and Kajhi Hridaynagar affected by illegal disposal of garbage and true web copy of thumbnails of videos and other news items about illegal disposal of waste on the side of the road connecting Banmankhi and Kajhi Hridaynagar, and other areas are annexed at **ANNEXURE-P-2** & **ANNEXURE-P-3** respectively)

6. That the Applicant is a follower of the Shakta sect (Sanskrit: शाक्तसम्प्रदायः, romanised: *Śāktasampradāyah*) of Hinduism, wherein Goddess Durga and Goddess Kali are worshipped as the Divine Mother and occupy a position of the highest reverence. Lord Shiva, who is intrinsically associated with the Shakta tradition, is also deeply venerated by the Applicant and the local community. The Applicant submits that the temples dedicated to Goddess Durga, Goddess Kali and Lord

Shiva situated near the dumping site are important places of worship regularly visited by devotees from the surrounding villages. The continuous dumping of municipal waste in the immediate vicinity of these temples, coupled with the open burning of garbage resulting in smoke, foul odour and unhygienic conditions, has seriously affected the sanctity and spiritual atmosphere of these religious places. The accumulation of garbage road leading to the two of these temples and around one of the temples causes immense inconvenience to devotees, interferes with religious observances and pilgrimage, and has rendered access to the temples unpleasant and hazardous.

7. That the Applicant documented the ongoing environmental violations through photographs, videos and satellite imagery, which clearly demonstrate the existence of the dumping sites and the open burning of municipal waste. The Applicant thereafter brought the matter to the notice of the Respondents. However, despite receiving due intimation regarding the ongoing violations, no effective remedial action has been taken to prevent the illegal dumping and burning of municipal waste.

(True copy of the representation sent by the Applicant to the Respondents along with proof of service is annexed at **ANNEXURE-P-5**)

8. The Applicant submits that the right to live in a clean and pollution-free environment is an integral part of the fundamental right to life guaranteed under Article 21 of the Constitution of India. The continued dumping and burning of municipal waste in violation of statutory provisions directly infringes upon this constitutional guarantee. Further, the defilement of places of

worship through the creation of a garbage dump and the emission of smoke and foul odour in their immediate vicinity interferes with the free exercise of religion and is violative of the rights guaranteed under Article 25 of the Constitution.

9. That, in view of the facts and circumstances stated hereinabove, the applicant, prefers the instant application on following:

GROUND:

i. ***BECAUSE*** the Hon'ble Supreme Court and this Hon'ble Tribunal, through a plethora of judgments, has consistently held that the right to live in a clean, healthy and pollution-free environment is an integral and inseparable facet of the fundamental right to life guaranteed under Article 21 of the Constitution of India. The constitutional guarantee under Article 21 extends beyond mere animal existence and encompasses the right to enjoy a life of dignity in an environment free from pollution and ecological degradation. The Respondent authorities, by permitting and actively carrying out the dumping of municipal solid waste in the open, and by allowing the open burning of such waste, have violated the constitutional rights of the residents of the affected area. The indiscriminate dumping and burning of garbage amidst agricultural lands, residential habitations and public roads has resulted in foul odour, air pollution, degradation of soil quality, risk of groundwater contamination and serious public health concerns. The impugned acts of the Respondents are therefore arbitrary, unconstitutional and violative of the fundamental right to a clean and healthy environment guaranteed under Article 21 of the Constitution of India.

ii. **BECAUSE** the impugned acts of the Respondents have resulted in the defilement and degradation of the surroundings of three revered places of worship, namely the Temple of Goddess Durga, the Temple of Goddess Kali and the Temple of Lord Shiva, situated in the immediate vicinity of the dumping site. The Applicant submits that these temples are regularly visited by worshippers from the surrounding villages and constitute important centres of religious and cultural significance. The maintenance of a garbage dump and the open burning of municipal waste adjacent to such places of worship not only destroys the sanctity and spiritual atmosphere of the temples but also creates serious impediments for devotees seeking to offer prayers and perform religious observances in a clean and dignified environment. The actions of the Respondents are therefore arbitrary, unreasonable and contrary to the constitutional values embodied in Article 25 of the Constitution of India, which guarantees freedom of conscience and the right freely to profess, practice and propagate religion. The State and its instrumentalities cannot, through acts of omission or commission, permit environmental conditions that effectively desecrate places of worship and interfere with the peaceful exercise of religious practices by devotees.

Iii. **BECAUSE** the actions of the Respondents are contrary to the object, scheme and provisions of the *Air (Prevention and Control of Pollution) Act, 1981*. The Respondent No. 2 is regularly dumping municipal solid waste in the open and thereafter permitting and/or causing the same to be burnt in the open, resulting in the release of smoke, particulate matter, toxic gases and other air pollutants into the atmosphere. Such activities

have severely deteriorated the ambient air quality in the area and have exposed local residents, farmers, commuters and devotees visiting the nearby temples to hazardous air pollutants. The Air Act was enacted with the express object of preventing, controlling and abating air pollution, and casts statutory obligations upon the State Pollution Control Board to take effective measures for the prevention and control of air pollution. Sections 17 of the Act empowers and obligate the Bihar State Pollution Control Board to prevent activities resulting in air pollution and to issue appropriate directions for abatement thereof. Despite receiving information regarding the open burning of municipal waste by the Banmankhi Nagar Parishad, the Board has failed to undertake inspections, initiate enforcement proceedings or issue any effective directions for cessation of the polluting activities, thereby allowing the environmental violations to continue unabated.

iv. **BECAUSE** the Respondents are acting in blatant violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974. The seasonal canal at the site in question constitutes a "stream" within the meaning of Section 2(j) of the Act, and the dumping and open burning of municipal solid waste has resulted in "pollution" within the meaning of Section 2(e) thereof. By permitting the dumping and open burning of municipal solid waste in and around the said stream, the Respondents have caused and permitted polluting matter to enter the stream and have obstructed its natural flow, in direct contravention of Section 24 of the Act. Such acts constitute offences punishable under Section 43 read with Section 48 of the Act and warrant prosecution in accordance with law, in addition to the exercise of

the statutory enforcement powers of the State Pollution Control Board under the Act.

v. **BECAUSE** the present case is not an isolated instance of environmental non-compliance but forms part of a larger and continuing pattern of failure in the management of municipal solid waste within the State of Bihar. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, in its order dated 24.05.2023 passed in O.A. No. 606/2018, while considering the issue of scientific management of liquid and solid waste in the State of Bihar, recorded serious deficiencies in waste management infrastructure and compliance with environmental laws. Taking note of the substantial gaps in sewage treatment and solid waste management, the Hon'ble Tribunal imposed environmental compensation of Rs. 4,000 crores upon the State of Bihar on the Polluter Pays Principle for its failure to scientifically manage liquid and solid waste in accordance with the mandate of law and the binding judgments of the Hon'ble Supreme Court and the National Green Tribunal. The Hon'ble Tribunal specifically observed:

“67. In view of above, considering the statement about gap in sewage generation and treatment and also gap in solid waste management, we levy compensation of Rs. 4,000/- crores on the State on polluter pays principle for its failure in scientifically managing the liquid and solid waste in violation of mandate of law, particularly judgments of the Hon'ble Supreme Court and this Tribunal. The amount may be kept in a ring-fenced account within two months.....”

The facts of the present case demonstrate that despite the aforesaid findings and directions of the Hon'ble Tribunal, the Respondents have failed to establish an effective and lawful

system for collection, transportation, processing and disposal of municipal solid waste. The continuing violations complained of herein clearly indicate that the deficiencies noticed by the Hon'ble Tribunal in O.A. No. 606/2018 continue to persist at the ground level. The actions of the Respondents are therefore contrary to the environmental obligations imposed upon the State of Bihar and its local bodies and amount to a continuing breach of the directions issued by this Hon'ble Tribunal for scientific management of solid waste.

vi. **BECUASE** the Respondent No. 2, Banmankhi Nagar Parishad, has failed to establish any effective facility for scientific processing of municipal solid waste generated within its jurisdiction. The Bihar Government's own report filed before the Hon'ble National Green Tribunal in O.A. No. 606/2018 records that Banmankhi Nagar Parishad generates approximately 15.47 tonnes of municipal solid waste per day, whereas its existing waste-processing capacity is **nil** (0.00 TPD), thereby leaving a complete processing gap of 15.47 tonnes per day. The report further records that Banmankhi Nagar Parishad had an approved action plan and sanitary landfill capacity, yet no effective processing capacity existed at the relevant time.

The actions of the Respondent Nagar Parishad are therefore not isolated incidents but are a direct manifestation of its admitted inability and failure to scientifically manage municipal solid waste as required by law. The continued dumping and burning of waste constitute a continuing violation of the Solid Waste Management Rules, 2026, (erstwhile Solid Waste Management Rules, 2016) the Environment (Protection) Act, 1986 and the

fundamental right to a clean and healthy environment guaranteed under Article 21 of the Constitution of India

(True web copy of the compliance report submitted by the Chief Secretary, Govt. Of Bihar, as per the order passed by Hon'ble National Green Tribunal in Original Application No. 606/2018 is annexed at **ANNEXURE-P-4**)

vii. **BECAUSE** this Hon'ble Tribunal in *Almitra H. Patel v. Union of India*, O.A. No. 199 of 2014, after noticing the grave environmental and public health consequences arising from indiscriminate dumping of municipal solid waste, categorically directed that every State, Union Territory and Local Authority shall enforce and implement the Solid Waste Management Rules, 2016 in all respects and without any further delay; prepare and execute comprehensive action plans for management, processing and disposal of municipal waste; and ensure that solid waste generated within their jurisdiction is managed, processed and disposed of strictly in accordance with the Solid Waste Management Rules, 2016. The Tribunal further directed that failure to comply with such statutory obligations would render the defaulting authorities liable for environmental compensation and other coercive action. The Honourable Tribunal held as under:

“1. Every State and Union Territory shall enforce and implement the Solid Waste Management Rules, 2016 in all respects and without any further delay.

5. All the State Governments, its departments and local authorities shall operate in complete co-ordination and cooperation with each other and ensure that the solid waste generated in the State is managed, processed and disposed of strictly in accordance with the Rules of 2016.

19. We specifically direct that there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousand only) in case of simple burning, while Rs. 25,000/- (Rs. Twenty Five Thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.

23. That any States/UTs, local authorities, concessionaires, facility operators, any stakeholders, generators of waste and any person who violates or fails to comply with the Rules of 2016 in the entire country and the directions contained in this judgment shall be liable for penal action in accordance with Section-15 of the Environment (Protection) Act, 1986 and shall also be liable to pay environmental compensation in terms of Sections 15 & 17 of the National Green Tribunal Act, 2010 to the extent determined by the Tribunal.”

viii. **BECAUSE** the Respondent Banmankhi Nagar Parishad has failed to discharge its mandatory statutory obligations under the Solid Waste Management Rules, 2016/2026. (*Rule 15 of the Solid Waste Management Rules, 2016 and Rules 8 & 39 of the Solid Waste Management Rules, 2026* relied upon) The Rules cast a duty upon every Urban Local Body to ensure environmentally sound collection, segregation, transportation, processing and disposal of municipal solid waste, to transport waste only to authorized processing facilities, to prevent littering and environmental pollution, and to establish an integrated scientific waste-management system. Contrary to these statutory obligations, the Respondent is indiscriminately dumping municipal solid waste collected from Banmankhi town on the Banmankhi–Kajhi Hridaynagar Road and adjoining agricultural

lands and is permitting the open burning of such waste instead of ensuring its scientific processing and disposal. The Respondent has thus failed to perform the mandatory duties cast upon it under the Solid Waste Management Rules, resulting in continuing environmental degradation, air pollution and public nuisance.

ix. **BECAUSE** the Respondent District Magistrate, Purnea has failed to discharge the statutory duties cast upon him under the Solid Waste Management Rules, 2016/2026.(Rule 12 of the *Solid Waste Management Rules, 2016* and *Rule 37 of the Solid Waste Management Rules, 2026*) These rules mandate that the District Magistrate shall periodically review the performance of local bodies with respect to waste segregation, collection, processing and disposal, take corrective measures wherever necessary, include prevention and control of environmental pollution by solid waste in district planning, undertake inspection or audit of waste processing facilities, ensure that sanitary landfills are operated in accordance with law, and facilitate the establishment of solid waste processing and disposal facilities. Despite being duly informed of the illegal dumping and open burning of municipal solid waste by the Respondent Banmankhi Nagar Parishad, the Respondent District Magistrate has failed to conduct any meaningful inspection, review, or take corrective measures to prevent the continuing environmental violations. The continued existence of the illegal dumping site is itself indicative of the failure of the Respondent District Magistrate to discharge his statutory obligations under the Solid Waste Management Rules, thereby permitting the ongoing degradation of the environment and endangering public health.

x. **BECAUSE** the Respondent State Pollution Control Board, Bihar, has failed to discharge its statutory obligations under the Solid Waste Management Rules, 2016/2026, (*Rule 16 of the Solid Waste Management Rules, 2016*, and *Rule 41 of the Solid Waste Management Rules, 2026* relied upon) thereby permitting continued environmental degradation and violation of the fundamental right guaranteed under Article 21 of the Constitution. The Rules designate the State Pollution Control Board as the primary regulatory authority responsible for ensuring compliance with the statutory framework governing solid waste management. Its responsibilities include granting authorisations to waste processing facilities, enforcing environmental standards, undertaking annual audits of sanitary landfills and legacy waste remediation projects, monitoring compliance by local bodies and other obligated entities, levying environmental compensation for violations, and taking regulatory action against defaulting authorities. Despite these express statutory duties, the Respondent Board has failed to ensure that the Urban Local Body establishes and operates an environmentally sound solid waste management system, failed to enforce compliance with the Solid Waste Management Rules, 2016/2026, failed to undertake effective monitoring and regulatory oversight, and failed to initiate coercive measures, including the imposition of environmental compensation, against the erring authorities. Such inaction has enabled the continued dumping of unprocessed municipal solid waste, resulting in persistent environmental pollution, public health hazards, and degradation of the environment. The omission of the Respondent Board to exercise its statutory regulatory and enforcement powers defeats the very object of the Solid Waste Management

Rules, 2016/2026, renders the statutory safeguards illusory, and constitutes a continuing breach of its mandatory public duties, warranting intervention by this Hon'ble Tribunal.

xi. **BECAUSE** the Respondents Principal Secretary, Urban Development & Housing Department, Govt of Bihar and Sub-Divisional Magistrate, Banmankhi, have failed to exercise the supervisory and executive powers vested in their respective offices to prevent and remedy the continued illegal dumping and improper management of municipal solid waste within the Sub-Division. Despite being responsible for maintaining public order, protecting public health, coordinating with local authorities, and ensuring implementation of environmental laws and directions issued by competent authorities, the Respondents have failed to take timely administrative action against the persistent violations, resulting in continued environmental degradation and serious hazards to the health and well-being of the residents.

xii. **BECAUSE** the actions and omissions of the Respondents are contrary to the law declared by the Hon'ble Supreme Court in *Bhopal Municipal Corporation v. Dr. Subhash C. Pandey & Ors.* (Civil Appeal No. 6174 of 2023, decided on 19.02.2026), wherein the Hon'ble Court has observed that the continued failure of public authorities to scientifically manage municipal solid waste cannot be tolerated and has categorically declared that villages, low-income areas and slums situated near Municipal Corporations and Municipalities cannot be treated as dumping sites for the solid waste generated by Urban Local Bodies.

The Hon'ble Supreme Court has also recognised that despite the enactment of comprehensive statutory provisions, significant implementation gaps continue to exist and that strict compliance with the Solid Waste Management Rules, 2026 is imperative. Accordingly, the Court has issued binding directions applicable throughout the country, requiring coordinated action by the Central Government, State Governments, District Collectors, Pollution Control Boards and all Urban Local Bodies to establish the necessary infrastructure, ensure scientific waste management, eliminate legacy dumpsites, monitor compliance, and achieve complete implementation of the statutory framework.

LIMITATION & JURISDICTION:

10.1 That the present Original Application is within the period of limitation prescribed under Section 14 of the National Green Tribunal Act, 2010. The grievance raised herein pertains to the continuing illegal dumping, improper handling and mismanagement of municipal solid waste, which constitutes a continuing wrong and gives rise to a recurring and continuous cause of action. Accordingly, the present Application is well within the prescribed period of limitation.

10.2. That the present Original Application is maintainable under Section 14 read with Section 18(1) of the National Green Tribunal Act, 2010, as it raises substantial questions relating to the environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

INTERIM PRAYERS

Pending the final disposal of the present Original Application, it is respectfully prayed that this Hon'ble Tribunal may be pleased to:

A. Issue an *ex-parte* direction to the Respondents to immediately cease the dumping and disposal of municipal solid waste at the site in question or at any other unauthorised location and to take immediate measures to prevent further environmental degradation, including removal of already dumped garbage, prevention of open burning, and containment of leachate from the existing dumpsite;

B. Direct the State Pollution Control Board, along with the District Magistrate, and other officials, as the Hon'ble tribunal may deem fit, to conduct a joint inspection of the road connecting Kajhi Hridaynagar and Banmankhi and submit a factual inspection report before this Hon'ble Tribunal within a period of two weeks;

C. Direct the Respondent State Pollution Control Board, Bihar to forthwith assess and levy environmental compensation upon the defaulting Respondents and initiate appropriate regulatory and penal proceedings in accordance with the Solid Waste Management Rules, 2026 (or Solid Waste Management Rules, 2016) and the Environment (Protection) Act, 1986, and to take all such measures as may be necessary to ensure complete cessation of the violations and restoration of the affected environment, within a time-bound period.

D. Direct the Respondents to install, within one week, prominent and durable signboards at all locations where municipal solid waste has been illegally dumped or is likely to be dumped, stating that the dumping of municipal solid waste at the said location is prohibited pursuant to the interim order passed by this Hon'ble Tribunal in the present Original Application. It may further be directed that signboards shall prominently display the case number and cause title of the proceedings, clearly state that any violation of the interim order may invite proceedings for contempt and other legal consequences, and provide the name, designation, mobile number and email address of the Nodal Officer appointed by this Hon'ble Tribunal, requesting members of the public to immediately report any instance of illegal dumping by sending photographs or videos to the said Nodal Officer for appropriate action.

E. Pass such other or further interim order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

MAIN PRAYERS:

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to:

A. Direct the Respondent No. 2 to cease the illegal dumping of municipal solid waste in open areas situated along the Banmankhi-Kajhi Hridaynagar Road and to permanently refrain from dumping or disposing of

municipal solid waste at any unauthorised location, in violation of the Solid Waste Management Rules, 2026.

B. Direct the Respondents to remove the entire quantity of municipal solid waste already dumped in open areas situated along the Banmankhi–Kajhi Hridaynagar Road and ensure its scientific collection, transportation, processing and disposal strictly in accordance with the Solid Waste Management Rules, 2026, within a week.

C. Applying the Polluters Pay principle, impose Fine and Environment Compensation on Respondens as there is irreparable loss to the environment and huge pollution due to the illegal dumping of folid waste.

D. Direct the Respondents to restore and remediate the affected garbage dumping sites along the Banmankhi–Kajhi Hridaynagar Road, including the contaminated soil, water bodies and surrounding environment, in accordance with the recommendations of the State Pollution Control Board and the applicable environmental norms;

E. Direct the Respondents to strictly implement the provisions of the Solid Waste Management Rules, 2026, including source segregation, door-to-door collection, scientific processing, transportation and disposal of municipal solid waste, and to ensure that no municipal solid waste is dumped at any unauthorised location in future;

F. Direct the Chief Secretary, Government of Bihar, to conduct or cause to be conducted an independent inquiry into the acts of commission and omission of Respondent No. 2 and other responsible officers, and upon finding violations of law, to ensure initiation of appropriate criminal, departmental and disciplinary proceedings, including registration of an F.I.R. under the relevant provisions of the Bharatiya Nyaya Sanhita, 2023, Sections 15 read with 17 of the Environment (Protection) Act, 1986, and all other applicable statutory provisions, as well as proceedings for recovery of environmental compensation and loss caused to the public exchequer, and to place a comprehensive Action Taken Report before this Hon'ble Tribunal within a time-bound period.

G. Direct the State Pollution Control Board and the District Magistrate to periodically monitor compliance with the directions of this Hon'ble Tribunal and submit compliance reports before this Hon'ble Tribunal at such intervals as may be deemed appropriate;

H. Award costs of the present proceedings in favour of the Applicant; and

I. Pass such other and further order(s) or direction(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice, environmental protection and public health.

AND FOR THIS ACT OF KINDNESS, THE APPLICANT, AS
IN DUTY BOUND, SHALL EVER PRAY.

DRAWN & FILED BY:

Rupesh Kumar Jha
RUPESH KUMAR JHA

(Applicant-In-Person)

At Present: Room No. 135, Jhelum Hostel,

Jawaharlal Nehru University,

New Delhi, PIN- 110067

Mob. No.: (+91)-9835278107

Email: rupeshkumarjha878@gmail.com

Dated this 11th day of July, 2026 at New Delhi.

Rupesh Kumar Jha

VERIFICATION

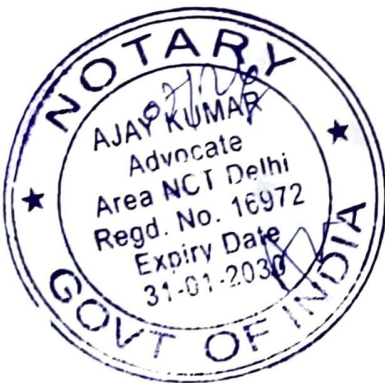
I, Rupesh Kumar Jha, aged about 19 years, presently residing at: Room No. 135, Jhelum Hostel, Jawaharlal Nehru University, New Delhi, PIN- 110067 do hereby verify that the contents of paras 1 to 10 are true to my personal knowledge. I have not suppressed any material fact.

VERIFIED BY:

Rupesh Kumar Jha
RUPESH KUMAR JHA

(Applicant-In-Person)

Dated this 11th day of July, 2026 at New Delhi.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No. _____/2026/EZ

In the matter of:

Rupesh Kumar Jha

.....Applicant

Versus

The State of Bihar & ors.

.....Respondents

AFFIDAVIT

I, Rupesh Kumar Jha, aged about 19 years, presently residing at: Room No. 135, Jhelum Hostel, Jawaharlal Nehru University, New Delhi, PIN- 110067, the deponent herein, do hereby solemnly affirm and declare as under:

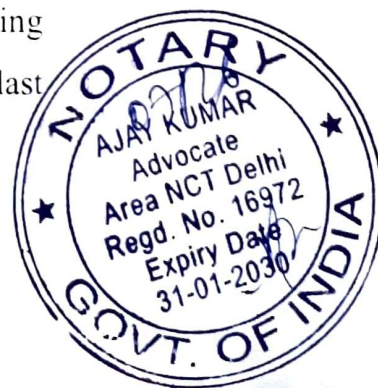
1. That I am the sole applicant in the above noted case & being well conversant with the facts & circumstances of the case, am competent to swear the present affidavit.

2. That the accompanying original application has been drafted by me and I say that the averments made therein are true on the basis of records.

3. That the contents of the list of dates are drafted by me and are true to the best of my knowledge. The contents of this affidavit have been drafted by me.

4. That the contents of paragraphs 1 to 10 of the accompanying application are true to my personal knowledge. The last

Rupesh Kumar Jha



paragraph is the prayer clause to this Hon'ble Tribunal. Nothing material has been concealed therefrom and no part of it is false.

5. That the documents annexed with the application are the true copies of the original physical and digital records and have never been modified or tampered with. The same are true and correct to the best of my knowledge, information and records.

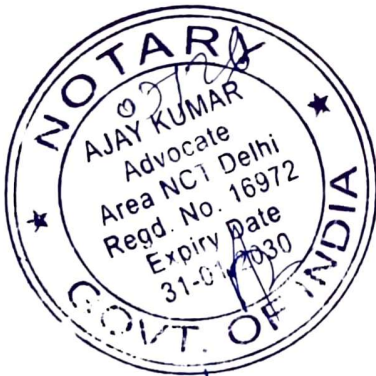
Reefesh Kumar Jha
DEPONENT

VERIFICATION:

11 JUL 2026

Verified at Saket District Court on this 11th day of July, 2026, that the contents of paragraphs 1 to 5 of this affidavit are true and correct to the best of my knowledge and information.

Reefesh Kumar Jha
DEPONENT



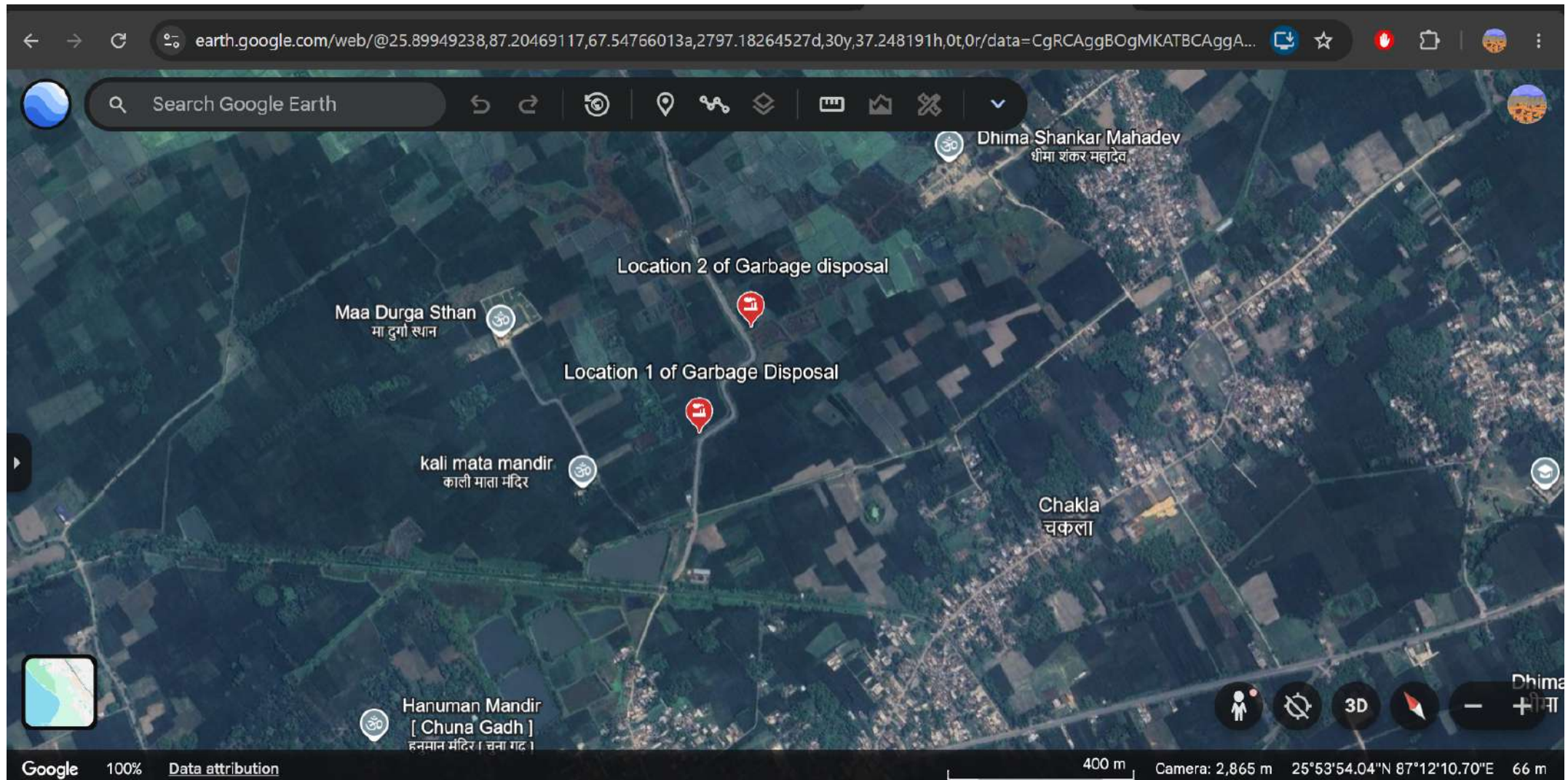
Aditya Singh
Identify the Executant/Deponee...
who has Signed in my Presence.
Mob: - 7380415264

CERTIFIED THAT THE DEPONENT

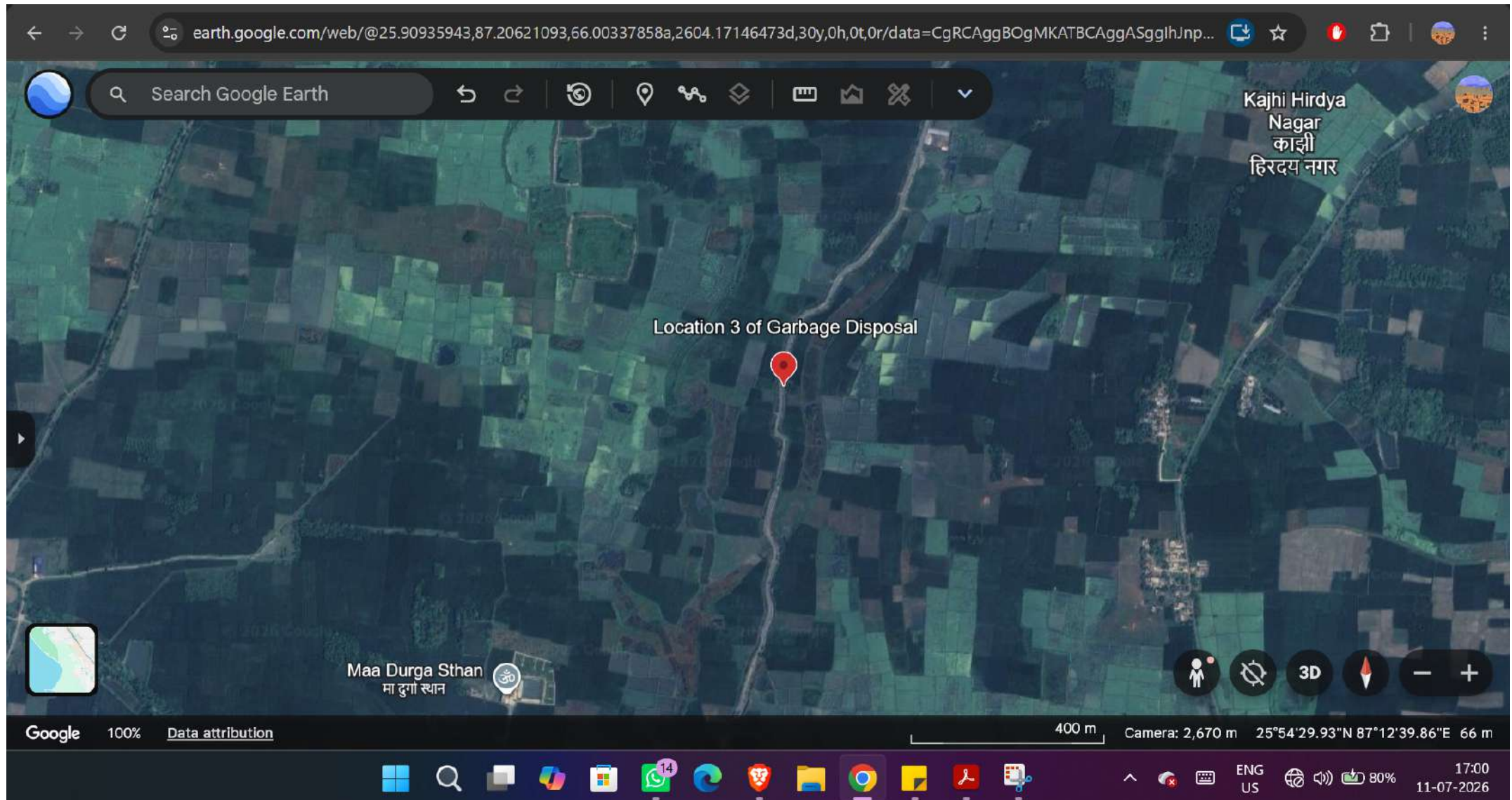
Shri/Smt./Km. *Reefesh Kumar Jha*
S/o. W/o, D/o. *Mr. Aditya Singh*
R/o. *TANU*
Identified by *MR. ADITYA SINGH*
has Signed *07/26*
on *11 JUL 2026*
that the contents of the affidavits which have
been read and explained to him are True and
correct to his knowledge

Ajay
New Delhi / Delhi (INDIA)

11 JUL 2026



Rupesh Kumar Thakur



Rishabh Kumar Thakur

LOCATION :- 3



True Copy
Rupesh Kumar Jha

LOCATION :- 2



True Copy
Rufesh Kumar Iha

LOCATION :- 2



True Copy
Rupesh Kumar Thakur

LOCATION :- 2



True Copy
Rakesh Kumar Jha

LOCATION :- 2



True Copy
Rufesh Kumar Thia

ANNEXURE-P-3

LOCATION :- 2



True Copy
Rakesh Kumar Sharma

LOCATION :- 2



True Copy
Rufesh Kumar Sha

LOCATION :-2



True Copy
Rakesh. Kumar Sharma

LOCATION :- 2



True Copy
Rufesh Kumar Tha

LOCATION:-2



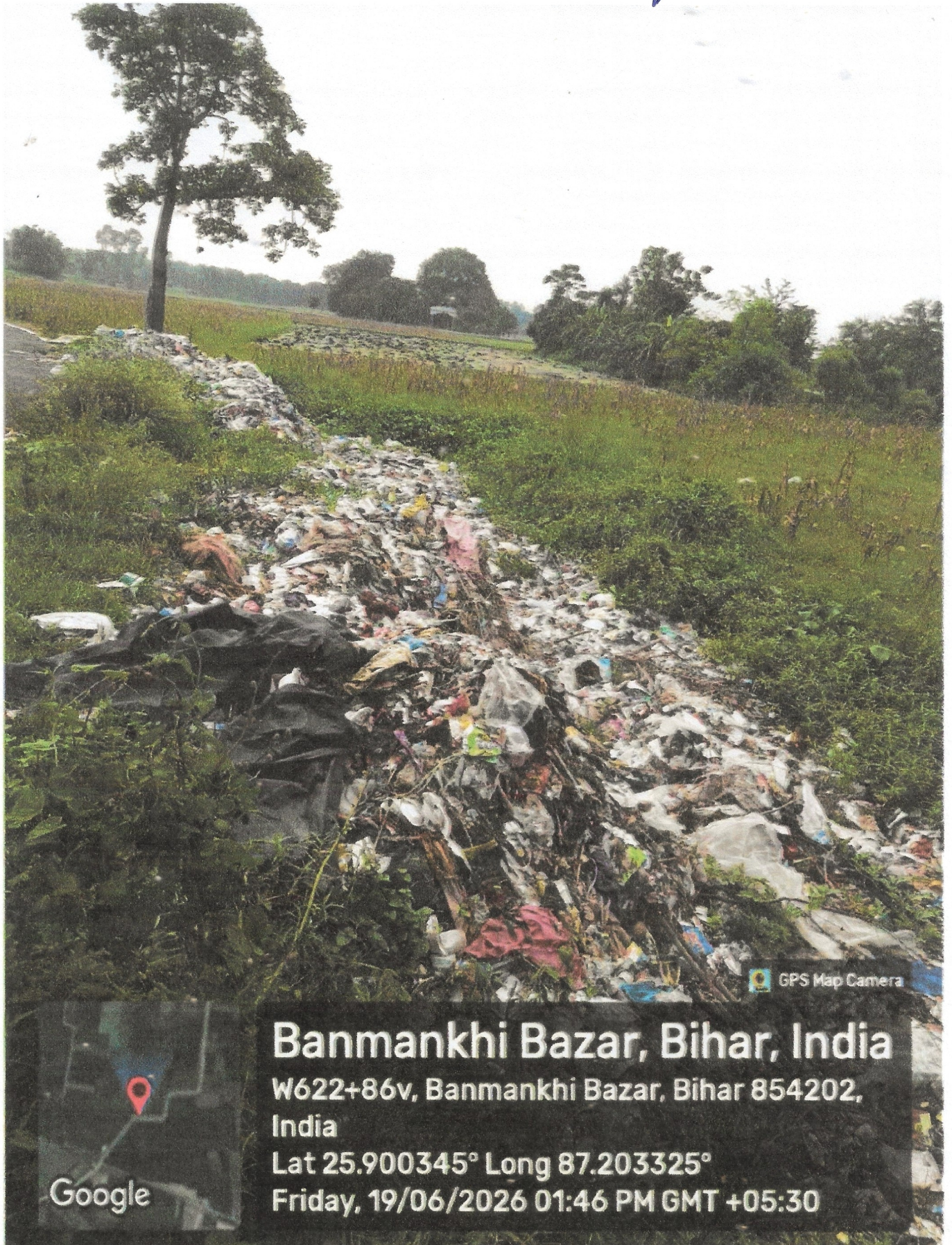
True Copy
Rufesh Kumar Sha

Image of location-2 from a distance



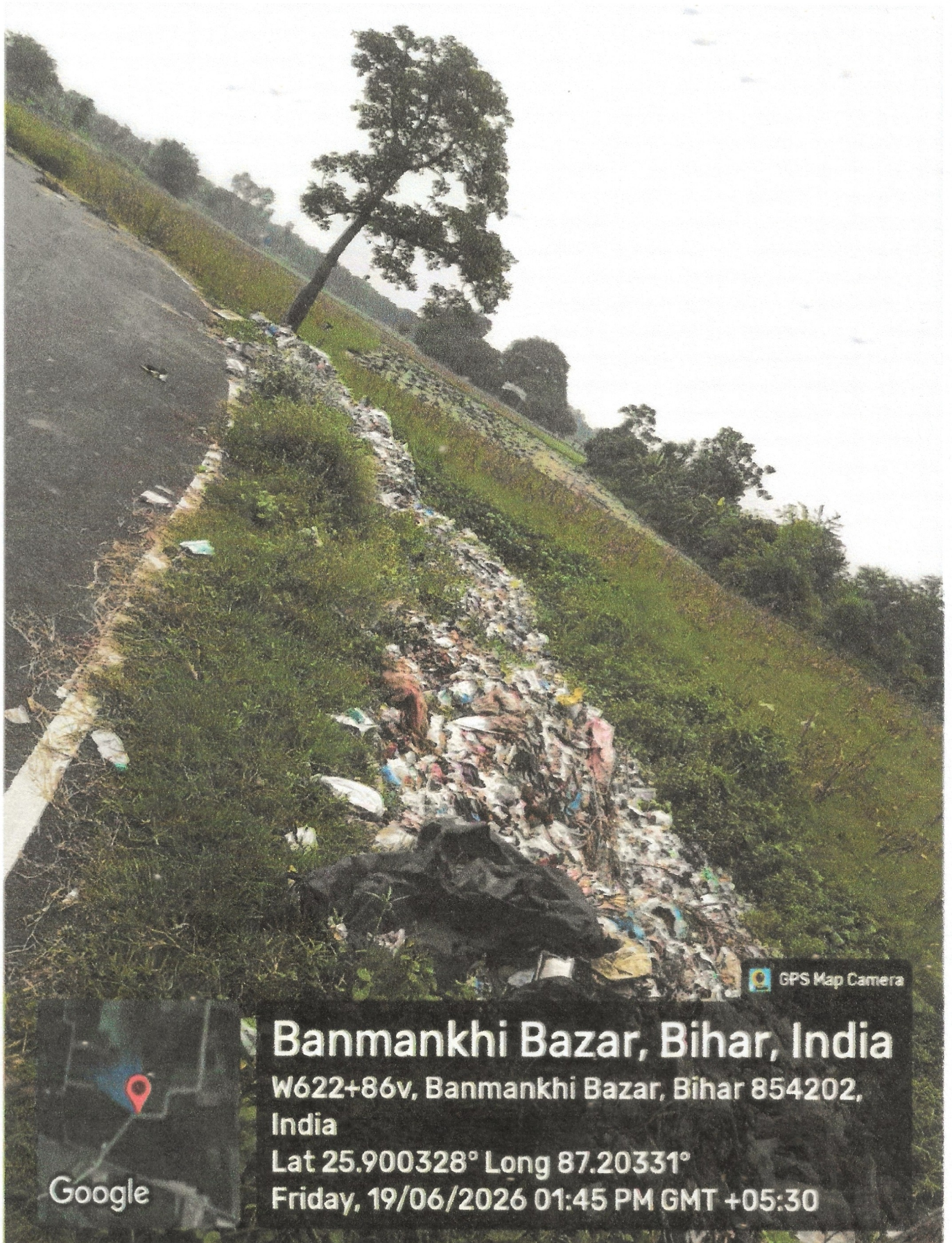
True Copy
Rakesh Kumar Shrivastava

Image of garbage dumped at location - 147
and the temple in front of it.

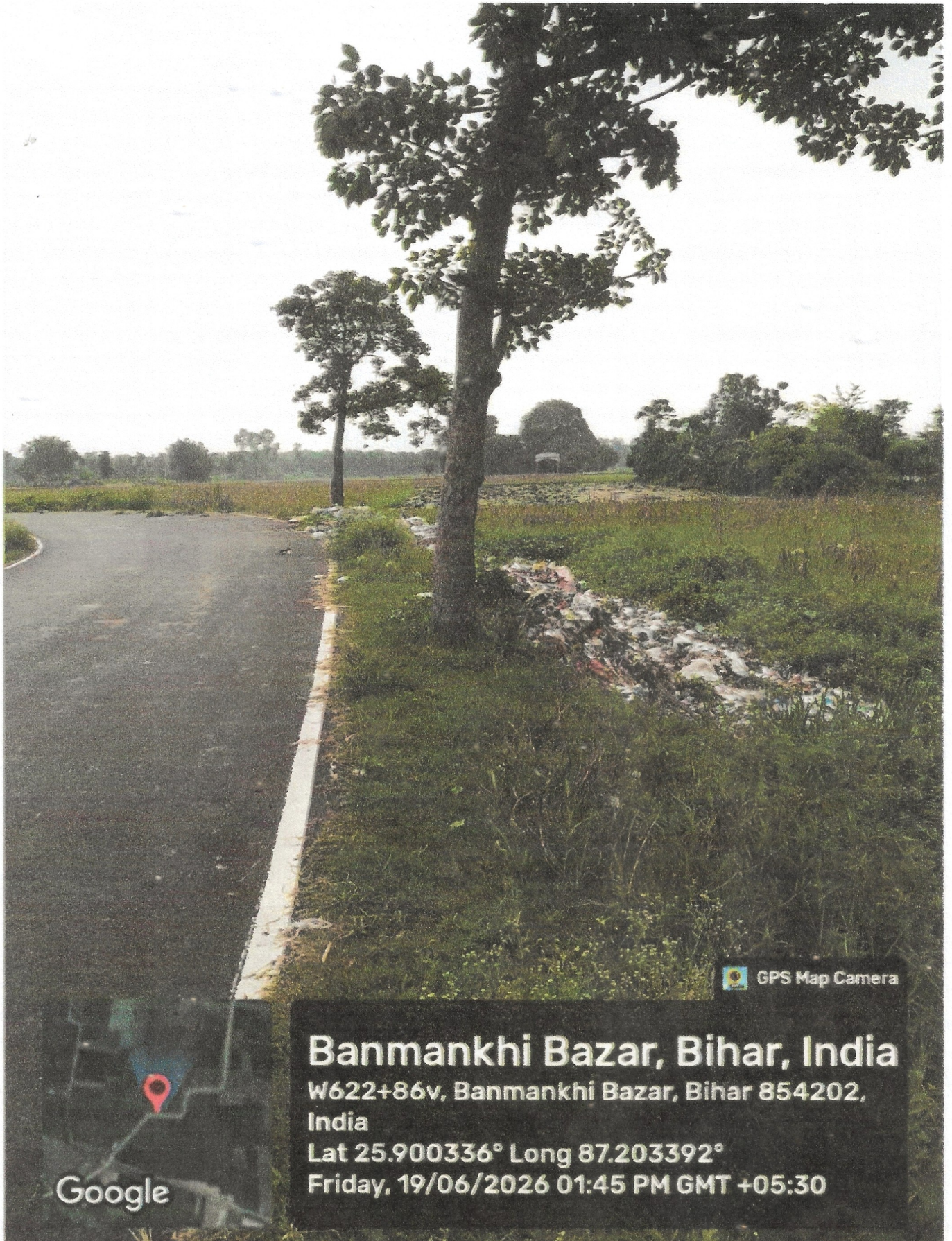


True Copy
Rakesh Kumar Shc

LOCATION - 1



True Copy
Rupesh Kumar Iha



GPS Map Camera

Google

Banmankhi Bazar, Bihar, India

W622+86v, Banmankhi Bazar, Bihar 854202,
India

Lat 25.900336° Long 87.203392°

Friday, 19/06/2026 01:45 PM GMT +05:30

True Copy
Rufesh Kumar Sharma



purnea_vlog

Banmankhi, Purnea - Bihar

Follow ...



purnea_vlog 17w

बनमनखी नगर परिषद हवा में ज़हर घोल रहा है



Shame on you!

#purnea_vlog #banmankhi #insta

#trending



raja_hero_250 17w

Durga mandir wala road me hai kya bhaiya



Reply



mr.hembram90 17w

Ek baar darjipatti me jo paani jama hota hai road me usme bhi video banaya jaye



Reply



gupta_arune 17w

Bhai kachra fenkana galat hai



202



4



10



March 11



Add a comment...



More posts from purnea_vlog

Rufish Kumar Tha









Chhotu Raja's post



Chhotu Raja Chhotu Raja is in Banmankhi, Purnea - Bihar.
28 June at 07:21 · 🌐

बनमनखी नगर परिषद के द्वारा रोड पर फेंका जा रहा है कचरा। सही हो रहा है ✅ या गलत ❌
[#नगरपरिषदबनमनखी](#) [#Banmankhi](#) [#VIRALPOST](#) [#trendingchallenge](#)





Write a comment...



Rupesh Kumar Thakur





काड़ी बनमनखी कचरा



AI Mode

All

News

Images

Maps

Videos

Shopping

More ▾

Tools ▾

📍 Rasarh, Bihar 854202 · Choose area ⋮



YouTube · TV45 Bihar Jharkhand

40+ views · 6 months ago

Purnia के बनमनखी में जहरीले धुएं से जनजीवन प्रभावित, कूड़ा जलाने ...



Purnia के बनमनखी में जहरीले धुएं से जनजीवन प्रभावित, कूड़ा ... पूरे शहर का कूड़ा कचरा यहां 24 घंटे खुले में जलाया जा रहा है...



Instagram · Purnea_Vlog

<https://www.instagram.com> · 1 Jun 2026

बनमनखी बना कछड़ा का अड्डा कभी जल जमाव से परेशान तो कभी कचड़ा ...



बनमनखी बना कछड़ा का अड्डा कभी जल जमाव से परेशान तो कभी कचड़ा की बदबू से बनमनखी में विकास कब घोटाला ज़्यादा हो रहा है । #purnea_vlog #banmankhi #insta #trending #bihar.



Facebook · Kundan Kunj

390+ reactions · 3 months ago

बनमनखी में कचड़ा के बदबू आम जन परेशान 🤔 #purnea_vlog ...

Kunj is in Banmankhi, Purnea - Bihar. Mar 4👍👍👍 बनमनखी में कचड़ा के बदबू आम जन परेशान 📞
7889131270//9417357950. Narendra Modi Samrat



Facebook · TV45 - Bihar Jharkhand

3 reactions · 6 months ago

Purnia के बनमनखी में जहरीले धुएं से जनजीवन प्रभावित, कूड़ा जलाने ...



Purnia के बनमनखी में जहरीले धुएं से जनजीवन प्रभावित, कूड़ा जलाने से सांस लेना मुश्किल | Bihar News #Purnia #Banmankhi #GarbageBurning #AirPollution #PublicHealth # ...



Instagram

<https://www.instagram.com> › reel

बनमनखी नगर परिषद हवा में ज़हर घोसा रहा है 🤔🤔 Shame on you! # ...

Rakesh Kumar Thakur

बनमनखी नगर परिषद हवा में ज़हर घोल रहा है · बनमनखी में कचड़ा के बदबू आम जन परेशान · बनमनखी बस स्टैंड के कचड़ा से बहुत ...



Dainik Bhaskar

<https://www.bhaskar.com> › news

10 लाख रुपये प्रतिमाह खर्च के बावजूद साफ-सफाई की मुकम्मल ...

बनमनखी स्थित पुराने सरस्वती टॉकिज की जमीन पर फैली गंदगी। ... जहां तक डोर टू डोर कचरा उठाव और जहां-तहां कचरा फैले होने की ... [Read more](#)

4.1 ★★★★★ (5,87,000) · Free · Android · Reference



YouTube · TV45 Bihar Jharkhand

20+ views · 5 months ago

Purnia में TV45 के खबर के बाद डंपिंग यार्ड में कचरा जलाने पर रोक ...



Purnia में TV45 के खबर के बाद डंपिंग यार्ड में कचरा जलाने पर रोक | Bihar Latest News #TV45 #KhabarKaAsar #PurniaNews #Banmankhi #DharharaPanchayat ...



Facebook

<https://www.facebook.com> › ... › Kundan Kunj › Videos

बनमनखी नगर परिषद हवा में ज़हर घोल रहा है: 🙄🙄 Shame on you!

बनमनखी नगर परिषद हवा में ज़हर घोल रहा है Shame on you! #purnea_vlog #banmankhi #insta #trending - in Banmankhi, Purnea - Bihar.



Facebook · First Bihar

40+ reactions · 6 months ago

खुले में कचरा जलाने से स्वास्थ्य और पर्यावरण पर खतरा, नगर ...



ये बनमनखी के पंचायत के वार्ड नंबर सोलह यहाँ पे कचरा का dumping yard बनाया



Jagran

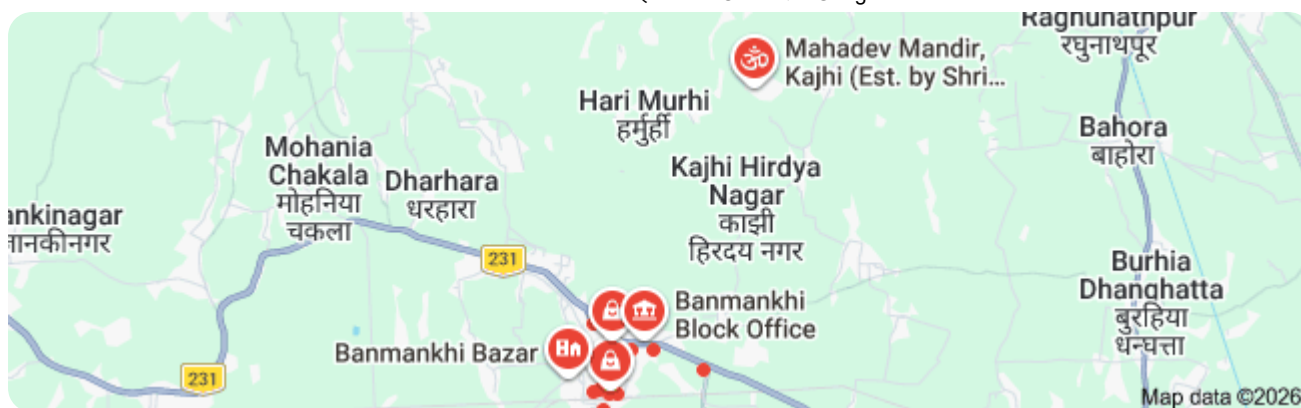
<https://www.jagran.com> › ... › purnea

बनमनखी नगर परिषद की सड़कों पर विकास कार्य लगा रहा है गोता

7 Feb 2022 — ... रेलवे स्टेशन रोड, रेलवे परिसर, बस स्टैंड से काड़ी हृदयनगर दुर्गा मंदिर जाने वाली रोड, बस स्टैंड से बीकोठी जाने वाली सड़क, विशाल बजरंगबली से काड़ी मलिनियां जाने वाली रोड, गायत्री मंदिर सड़क, बनमनखी ... [Re...](#)

जगहें

Rishul Kumar Thakur



Banmankhi Block Office

3.9 ★★★★★ (47) · क्षेत्रीय सरकारी कार्यालय

Banmankhi Bazar, Bihar · 099344 93610

Open · Closes 5 pm



Premi Chai Wala

4.3 ★★★★★ (69) · किराने की दुकान

Banmankhi, Bihar · 073708 97650

Open · Closes 9 pm

In-store shopping · Delivery



Banmankhi Bazar

Bihar



More places >



1 2 3 4 5 6 7 8 9 10

Next

Results are personalised - Try without personalisation

India● 854202, Bihar - Based on your past activity - Update location

Help

Send feedback

Privacy

Terms

Rupesh Kumar Tho

← → ↻ x.com/Mithile60224721/status/2073633554010108392 🔍 📄 🗑️ ☆ 1 📁 📌 🌐

X

Home

Explore

Notifications

Follow

Chat

Grok

Profile

More

Post

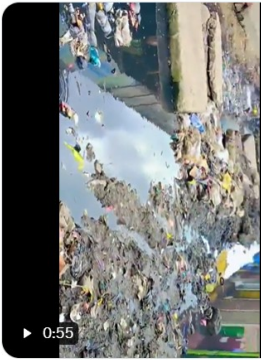
Rupesh  @RupeshJ98

← Post

 **Mithilesh kumar**
@Mithile60224721

Show translation

बनमनखी नगर परिषद वार्ड नंबर 9 आप लोग हाल देख आप लोग हाल देख सकते हैं कैसा है नगर परिषद का @rajeshpurnea




10:32 AM · Jul 5, 2026 · 4 Views

🗨️ ↺️ ❤️ 📌 ↗️

Q Search

Relevant people

 **Mithilesh kumar**
@Mithile60224721
मैं देश का सेवा करना चाहता हूँ **Follow**

Football

ES	Spain	2	FT
BE	Belgium	1	Today
NO	Norway		Tomorrow
	England		2:30 AM
AR	Argentina		Tomorrow
CH	Switzerland		6:30 AM

Show more →

Windows 🔍 📄 🗑️ 📁 📌 🌐 ENG US 🗨️ 🔊 🔋 66% 16:43 11-07-2026

Rupesh Kumar Tha

Gyan's post



Gyan Parkash

29 June at 09:12 · 🌐

डूबता बनमनखी विकास का गंगा बहता बनमनखी में कमिश्नर का भेंट चढ़ गया बनमनखी कचरा का अंबार लगा बनमनखी में विकास बह रहा है श्री सपन कुमार यादव Gopal Krishna Pappuvadi Vishal Kumar Mdshaikh Masiha Sdo Banmankhi Narendra Modi Gopal Agarwal Abhash Kumar Choudhary



Write a comment...



Rakesh Kumar Tha

👍 44 💬 4 ➦ 1

कचरे से पटे रास्ते व्यवसायियों का फूटा गुस्सा

Apr 13, 2026 01:13 am IST

Newsrap | हिन्दुस्तान, पूर्णिया

Preferred



केनगर, एक संवाददाता। स्वच्छ भारत मिशन के तहत जहां सरकार गांव-गांव और घर-घर शौचालय निर्माण कर ओडीएफ होने का दावा कर रही है, वहीं नगर पंचायत चम्पानगर

Story continues below advertisement

Rishul Kumar Jha

हि हिन्दुस्तान



ई-पेपर



होम

राज्य

देश

क्रिकेट

FIFA

World Cup

मनोरंजन

बिजनेस

करि००



केनगर, एक संवाददाता।स्वच्छ भारत मिशन के तहत जहां सरकार गांव-गांव और घर-घर शौचालय निर्माण कर ओडीएफ होने का दावा कर रही है, वहीं नगर पंचायत चम्पानगर का गुदरी हाट बाजार इन दावों की हकीकत बयां कर रहा है। यहां शौचालय और शुद्ध पेयजल की भारी कमी के साथ-साथ साफ-सफाई का अभाव गंभीर समस्या बन चुका है। गुदरी हाट में कचरे का अंबार लगने से रास्ते संकरे हो गए हैं, जिससे आवागमन में परेशानी हो रही है। हालात ऐसे हैं कि कई दुकानदारों ने अपनी दुकानें बंद कर दी हैं, जिससे उनके सामने आर्थिक संकट खड़ा हो गया है। सबसे अधिक परेशानी महिला व्यवसायियों को हो रही है।

Story continues below advertisement

सार्वजनिक शौचालय नहीं होने के कारण वे पानी पीने से भी परहेज कर रही हैं। उनका कहना है कि शौचालय की व्यवस्था नहीं होने से उन्हें भारी असुविधा का सामना करना पड़ता है। समस्या से त्रस्त गुदरी हाट के व्यवसायियों ने कचरे से पटे रास्ते पर एकजुट होकर नगर पंचायत प्रशासन और जनप्रतिनिधियों के खिलाफ आक्रोश व्यक्त किया। उन्होंने अपनी समस्याओं को लेकर नगर पंचायत चम्पानगर को लिखित शिकायत भी सौंपी है। प्रदर्शन कर रहे व्यवसायियों कन्हैया श्रीवास्तव, दीपक दास, सुशील सहनी, शेखर मेहता, योगेंद्र विश्वास,

कुसुम देवी, सुशीला देवी, रंजन देवी, मुन्नी देवी, गीता देवी, देवकी कुमारी, विजय दास, कैलाश साह, मंटू जायसवाल, सुमन साह, भोला साह सहित अन्य ने बताया कि गुदरी हाट में लगभग एक हजार स्थायी और अस्थायी दुकानें हैं, जहां रोजाना हजारों लोग खरीदारी के लिए पहुंचते हैं, बावजूद इसके बुनियादी सुविधाओं का अभाव बना हुआ है। व्यवसायियों ने आरोप लगाया कि सफाई के नाम पर हर महीने लाखों रुपये खर्च किए जाते हैं, लेकिन जमीन पर इसका कोई असर नहीं दिखता। गंदगी के कारण संक्रमण का खतरा लगातार बढ़ता जा रहा है। चम्पानगर की कार्यपालक पदाधिकारी सुमन सौरभ ने कहा कि समस्या को गंभीरता से लिया गया है और जल्द ही समाधान के लिए आवश्यक कदम उठाए जाएंगे।

कृपया अपने अनुभव को रेट करें



dislike



neutral



like



लेखक के बारे में

Hindustan

हिन्दुस्तान भारत का प्रतिष्ठित समाचार पत्र है। इस पेज पर आप उन खबरों को पढ़ रहे हैं, जिनकी रिपोर्टिंग अखबार के रिपोर्टरों ने...और पढ़ें

Purnia News

Purnia Latest News

लेटेस्ट [Hindi News](#), [बॉलीवुड न्यूज़](#), [बिजनेस न्यूज़](#), [टेक](#), [ऑटो](#), [करियर](#), और [राशिफल](#) पढ़ने के ✓

Rupesh Kumar Thakur

Compliance Report
as per the order passed by
Hon'ble NGT

under
Original Application No. 606/2018

**“Compliance of Municipal Solid Waste Management Rules
2016 and other Environmental Issues”**

by



बिहार सरकार

Chief Secretary
Government of Bihar

October 2024

Introduction

The principal bench of Hon'ble NGT has issued an order dated 04.05.2023, under Original Application No. 606/2018 In re: "Compliance of Municipal Solid Waste Management Rules 2016 and other Environmental Issues". In this matter, the tribunal has identified a gap of 4072 TPD in the processing of municipal solid waste, 1174471 Tonnes of legacy waste and 2193 MLD in the treatment of sewage for the State of Bihar. Based on the gap an environmental compensation (EC) of Rs. 4000/- Cr was levied taking the 2000 MLD gap in sewage treatment (@ Rs. 2 Cr per MLD). No EC was levied to manage solid waste for the time being.

In this regard, an undertaking duly signed by the Chief Secretary, Bihar was submitted to the Principal Bench, NGT vide letter no. 1973, dated 04.05.2023, mentioning the creation of a ring-fenced account for the management of solid and liquid waste in the state and the fund in the ring-fenced account will be called 'Solid and Liquid Waste Management Fund'. A copy of the said letter is attached herewith as **Annexure I**. Subsequently, the Government of Bihar has set up the Ring-Fenced Account and maintained Rs. 4000/- crores (Four thousand crores) to overcome the existing gap in the solid and liquid waste management in the state as per the directions of the Chief Secretary, Bihar. The same has been communicated to the NGT vide letter no. 5839, dated 29.09.2023. A copy of the said letter is attached herewith as **Annexure II**.

To sanction projects under the Ring-Fenced Account (Solid and Liquid Waste Management Fund) a **Monitoring and Advisory Committee** has been constituted under the chairmanship of the Chief Secretary, Bihar with Urban Development & Housing Department, Panchayati Raj Department, Rural Development Department, Finance Department, Bihar Urban Infrastructure Development Corporation Ltd (BUIDCO) and Bihar State Pollution Control Board as Stakeholder Departments. The Committee has discussed the proposals of the Rural Development Department and Urban Development & Housing Department related to Solid and Liquid Waste Management and approved projects of **Rs. 3910.08/- Cr** from the Ring-Fenced Account. A copy of minutes of the meeting is attached herewith as **Annexure III**.

The following sections contain a detailed report mentioning the waste generation, existing processing/ treatment facility along with the additional capacity planned in solid and liquid waste management.

Liquid Waste Management in Urban Areas

According to the 2011 census, the total urban population of 141 Urban Local Bodies (ULBs) in the State was 1,30,38,549. Applying the decadal growth rate of 23% outlined in the Swachh Bharat Mission (SBM) Urban 2.0 operational guidelines, the projected population for 2024 is 1,69,37,075. Based on this projection and guidelines from the Central Public Health Environmental Engineering Organization (CPHEEO), or SBM (U) 2.0 operational guidelines, Ministry of Housing and Urban Affairs, GoI, the estimated daily sewage generation for 2024 is approximately **1829** million liters per day (MLD).

The summary of projects for the treatment of sewage treatment infrastructure comprised of Sewage Treatment Plant (STP) and or Sewage Treatment Plant cum Faecal Sludge Treatment Plant (STP-cum-FSTP) in the ULBs of the State is shown in Table 1.

Table 1 Summary of the status of projects for Sewage Treatment

Project Status	No. of ULBs	Current Sewage Generation (MLD)	STP Capacity (Functional/ Under Construction/ Under Tender stage) (MLD)	Additional STP/ STP-cum-FSTP Planned (MLD)
Functional	8	311.54	280.00	26.50
To be completed in 2024	7	123.19	112.00	20.77
Under Construction	10	261.01	319.50	83.00
Under Tender Stage	8	95.43	110.60	31.50
Under Planning	108	1038.03	0.00	1003.71
TOTAL	141	1829.21	822.10	1165.48

The details of the aforementioned projects are mentioned in **Annexure IV**.

Rajesh Kumar Thakur

Patna Sewer Network

Details of sewer network projects currently underway in Patna, facilitating sewage conveyance to STPs, are outlined in Table 2, including expected completion timelines.

Table 2 Various projects of Patna sewer network

S. No.	City/ Town	Carrying Sewage to STP	Network (Km)	House Connection (No.)	Physical Progress (%)	Expected Date of Completion
1	Pahari Sewerage Network Zone IV, Patna	Pahari STP, Patna	92	5963	100	Completed and under O&M
2	Beur Sewerage Network, Patna	Beur STP, Patna	158	9000	100	
3	Saidpur Sewerage Network, Patna	Saidpur STP, Patna	117.4	7208	100	
4	Karmalichak Sewerage Network, Patna	Karmalichak STP, Patna	96.5	34205	99.96	
5	Pahari Sewerage Network Zone V, Patna	Pahari STP, Patna	103.95/ 104.03	17028/ 22855	99.93	Nov-24

Faecal Sludge Treatment Plant (FSTP)

In addition to the aforementioned projects of Sewage Treatment Plants, various projects of Faecal Sludge Treatment Plant (FSTP) for the treatment of faecal sludge is mentioned in Table 3.

Table 3 Status of Faecal Sludge Treatment Plant (FSTP)

S. No.	Name of ULB	FSTP capacity (KLD)	Physical Progress (%)	Current Status
1	Begusarai Nagar Nigam	10	100%	Functional
2	Purnia Nagar Nigam	10	100%	Functional
3	Gaya Nagar Nigam	3	100%	Functional
4	Manihari Nagar Panchayat	24	Submitted to NMCG for approval	Under Third Party Appraisal (TPA) at NMCG
5	Dighwara Nagar Panchayat	18		
6	Teghra Nagar Parishad	26		

For the conveyance of faecal sludge from household to FSTP, at present 149 cesspool tankers are available in ULBs while the procurement of 128 cesspool tankers is in process under SBM (U) 2.0.

Bioremediation

While STPs/STP-cum-FSTPs currently under construction or in the planning stage are being completed, several interim projects of bioremediation are underway. These include in-situ

745

treatment of sludge from 13426 community and mobile toilet septic tanks and sewage flowing in 282 drains in 84 ULBs. The detail of the projects of bioremediation is mentioned in **Annexure V**.

Rupesh Kumar Thakur

Solid Waste Management in Urban Areas

Municipal Solid Waste

Summary of the status of Solid Waste Management in 141 ULBs of the State is shown in Table 4.

Table 4 Summary of the status of solid waste management in 141 ULBs of the State

Current Waste Generation (TPD)	Current Waste Processing (Wet & Dry Waste) (TPD)	Gap (TPD)	Action Plan Approved for 2026 under SBM (U) 2.0 Plan to fill the Gap (MRF-cum-RDF + Compost plant + Bio-methanation) (TPD)	Approved Sanitary Landfill for 2026 under SBM (U) 2.0 to fill the Gap (TPD)
5916	2007	3910	5368	1140

Data source: Swachhatam Portal, MoHUA, GoI

Ongoing activities

Under SBM (U) 2.0, an action plan for the processing of solid waste in the ULBs have been approved by MoHUA, GoI. The action plan comprises of Processing plants for Dry and Wet waste and legacy waste remediation, etc.

The state is taking a huge step forward in managing its waste with the proposed Integrated Solid Waste Management (ISWM) strategy. This approach will tackle both dry and wet waste through cluster-based initiatives under the Public-Private Partnership (PPP) mode as well as through the standalone approach. The processing facility includes Material Recovery Facility (MRF) & Refuse Derived Fuel (RDF) for dry waste and Bio-methanation plant and compost plant for wet waste and scientific landfills at the regional level. Waste to Energy plant is proposed in the Patna cluster to utilize RDF.

Under the ISWM approach tender documents are approved by the Empowered Committee, Infrastructure Development Authority (IDA) chaired by the Chief Secretary, GoB. Moreover, the Patna Cluster plan is under the final consideration to receive Viability Gap funding (VGF) from the Department of Economic Affairs (DEA), GoI. After the approval of DEA, the tender for the same will be published to engage a private operator for the construction and operation of a

processing and disposal facilities in Patna. Detail waste generation, available gap and respective plan is mentioned in **Annexure VI**.

Legacy Waste Management

To scientifically estimate the available quantity of legacy waste in the ULBs, 6 agencies have been empaneled through an open tender process at the State level for which work orders and agreements for these agencies are currently being processed. Based on the scientific quantification exact quantity of legacy waste will be estimated. In the meantime, a tentative quantity of legacy waste has been provided by the ULBs mentioned in Table 5.

Table 5 Summary of legacy waste in the State

No. of ULBs	Population 2011	Estimated Quantity of Legacy waste (in Tons)*	Quantity of Waste Remediated till now (in Tons)	Action Plan Approved under SBM (U) 2.0 (Tons)
141	1,30,38,549	41,71,761	14,92,819	5,26,271

*Data provided by ULBs

In total approx. 41 lakh tons of legacy waste has been estimated in 141 ULBs in the State where approx. 15 lakh tons of legacy waste was remediated. Further under SBM (U) 2.0, an action plan for the remediation of 5,26,271 tons has been approved. It is to be noted that the remediation of legacy waste of approx. 5.32 lakh tons is under process in Patna, Katihar and Chapra. The detail of the status of legacy waste in the State is mentioned in **Annexure VII**.

Solid and Liquid Waste Management in Rural Areas

The solid and liquid waste management in the rural areas of the State is undergoing through Swachh Bharat Mission (Grameen)/ Lohiya Swachh Bihar Abhiyan. The overall target and subsequent work progress is mentioned in Table 6.

Table 6 Overall target and subsequent work progress in the solid and liquid waste management in Rural areas

S. No.	Component/Head	Indicator		Target	Cumulative Progress (Till 17th Oct 2024)	To be completed in FY. 2024-25
1	Solid Waste Management	Solid liquid Waste Management work initiated in Gram Panchayats (GPs)		8053	7640	413
		Total Work Started in wards till date		109332	92609	16723
		Waste Processing Unit (WPU) (@1 in Each GP)	WPU Constructed	7994	6198	1796
			WPU under Construction		1503	
		GOBAR-Dhan Progress (Bio-Gas community-based unit to be setup one in each district for the safe disposal of cattle waste and agri waste)	Plant Under Construction	38	6	1
			Plant Construction Completed		31	
	Plastic Waste Management Units (PWMU): To be set up one in each district and sub-division level.		189	143	46	
2	Liquid Waste Management	Community Soak Pit Construction Progress		235184	136123	99061
		Junction Chamber Construction progress		Need based	74894	
		Nali Outlet Points Construction progress		Need based	22205	
3	ODF Plus	Total ODF-plus villages		36594	31718	4876
		Total ODF-Plus Model Villages			19500	17094

NOTE: individual assets for liquid waste management: Individual Soak/Leach/Magic pit, Kitchen Garden also being constructed.

Chief Secretary
Government of Bihar, Patna

749 Annexure IV - Status of Projects for Sewage Treatment

S. No	Name of the ULB	2011 Census Population	Projected population for current year, 2024	Sewage Generation in 2024 (MLD)	STP Capacity (Functional/ under construction/ under tender stage) (MLD)	Planned Projects (MLD)	Scheme	Physical Progress (%)	Expected Date of Completion	Utilization (MLD)
1	Patna Nagar Nigam	1684222	2187804	236	200		NMCG	4 STPs - 100%		120
	Patna Nagar Nigam				150			2 STPs - 50% approx.	June 2025	
2	Gaya Nagar Nigam	474093	615847	67		84	NMCG			
3	Bhagalpur Nagar Nigam	400146	519790	56	45		NMCG	82.66%	Dec-2024	
4	Muzaffarpur Nagar Nigam	354462	460446	50	15	31	AMRUT, Smart City			
5	Biharsharif Nagar Nigam	337819	438827	47	25	25	Smart City, AMRUT			
6	Darbhanga Nagar Nigam	296039	384555	42		24.3	NMCG			
7	Purnia Nagar Nigam	282248	366640	40		40				
8	Sasaram Nagar Nigam	264709	343857	37		56.5	AMRUT			
9	Ara Nagar Nigam	261430	339598	37		47	NMCG			
10	Samastipur Nagar Nigam	253136	328824	36		6	NMCG			
11	Sitamarhi Nagar Nigam	252453	327936	35		35				
12	Begusarai Nagar Nigam	252008	327358	35	17	18.27	NMCG, AMRUT	95.5%	Dec-2024	
13	Katihar Nagar Nigam	240838	312849	34		55.5	NMCG			
14	Bettiah Nagar Nigam	237254	308193	33		33	AMRUT			
15	Motihari Nagar Nigam	221646	287918	31	23		NMCG			
16	Saharsa Nagar Nigam	216491	281222	30		19	NMCG			
17	Munger Nagar Nigam	213303	277081	30	30	18	NMCG, AMRUT	100%		
18	Chapra Nagar Nigam	202352	262855	28	32		NMCG	99.8%		5.5
19	Siwan Nagar Parishad	191385	248609	27		28.83	AMRUT			
20	Hajipur Nagar Parishad	191275	248466	27	22	19	NMCG, AMRUT	90%	Dec-2024	
21	Danapur Nizamat Nagar Parishad	182429	236975	26	25		NMCG	99.5%		14
22	Madhubani Nagar Nigam	164396	213550	23	15		State Fund			
23	Buxar Nagar Parishad	145521	189032	20		32.77	NMCG, AMRUT			
24	Dehri-Dalmianagar Nagar Parishad	137231	178263	19	21		NMCG	10%	Oct-2025	
25	Khagaria Nagar Parishad	119841	155673	17	4.5		NMCG			
26	Bagaha Nagar Parishad	112634	146312	16		11	NMCG			
27	Kishanganj Nagar Parishad	105782	137411	15		21	NMCG			
28	Jamalpur Nagar Parishad	105434	136959	15		22.51	AMRUT			
29	Jehanabad Nagar Parishad	103202	134059	14		22.1	AMRUT			
30	Aurangabad Nagar Parishad	102244	132815	14		21.82	AMRUT			
31	Bihat Nagar Parishad	100038	129949	14		14				
32	Lakhisarai Nagar Parishad	99979	129873	14.03	22	10.5	NMCG			
33	Gogri Jamalpur Nagar Parishad	96378	125195	13.52		10	SBM			
34	Dumraon Nagar Parishad	90452	117497	12.69		9.5	SBM			
35	Jamui Nagar Parishad	87357	113477	12.26	13	9.5	NMCG			
36	Masaurhi Nagar Parishad	83477	108437	11.71		9	SBM			
37	Phulwari Nagar Parishad	81740	106180	11.47	13	2.5	NMCG, SBM	99.55%		2.5

S. No	Name of the ULB	2011 Census Population	Projected population for current year, 2024	Sewage Generation in 2024 (MLD)	STP Capacity (Functional/ under construction/ under tender stage) (MLD)	Planned Projects (MLD)	Scheme	Physical Progress (%)	Expected Date of Completion	Utilization (MLD)
38	Nawada Nagar Parishad	81458	105814	11.43		8.5	SBM			
39	Sheikhpura Nagar Parishad	80146	104110	11.24		8.5	SBM			
40	Araria Nagar Parishad	79021	102648	11.09		8.5	SBM			
41	Bodhgaya Nagar Parishad	78607	102110	11.03	10	8	State Fund, AMRUT			
42	Benipur Nagar Parishad	75317	97837	10.57		8	SBM			
43	Rajgir Nagar Parishad	72752	94505	10.21	10	8	State Fund, SBM	100%		3
44	Gopalganj Nagar Parishad	67339	87473	9.45		18	NMCG, SBM			
45	Supaul Nagar Parishad	65437	85003	9.18	12.1		NMCG			
46	Barh Nagar Parishad	61470	79850	8.62	11		NMCG	100%		7.4
47	Mokama Nagar Parishad	60678	78821	8.51	8		NMCG	99.99%	Nov-2024	
48	Sultanganj Nagar Parishad	57358	74508	8.05	10		NMCG	100%		
49	Barbigha Nagar Parishad	56831	73823	7.97		6	SBM			
50	Ballia Nagar Parishad	56400	73264	7.91		6	SBM			
51	Teghra Nagar Parishad	56234	73048	7.89		6	SBM			
52	Dalsinghsarai Nagar Parishad	55562	72175	7.79		6	SBM			
53	Raxaul Nagar Parishad	55536	72141	7.79	12	6	NMCG, SBM			
54	Simri Bakhtiyarpur Nagar Parishad	54680	71029	7.67		6	SBM			
55	Madhepura Nagar Parishad	54472	70759	7.64		16.73	NMCG, SBM			
56	Jogbani Nagar Parishad	54455	70737	7.64		10.25	NMCG, SBM			
57	Naugachia Nagar Parishad	53723	69786	7.54	9		NMCG	100%		
58	Sherghati Nagar Parishad	52541	68251	7.37		5.5	SBM			
59	Daudnagar Nagar Parishad	52364	68021	7.35	10.5	5.5	NMCG, SBM			
60	Arwal Nagar Parishad	51849	67352	7.27		9	NMCG, SBM			
61	Hilsa Nagar Parishad	51052	66317	7.16		5.5	SBM			
62	Fatuha Nagar Parishad	50961	66198	7.15	7		NMCG	85.95%	Dec-2024	
63	Hisua Nagar Parishad	50836	66036	7.13		5.5	SBM			
64	Forbesganj Nagar Parishad	50475	65567	7.08		5.5	SBM			
65	Bhabhua Nagar Parishad	50179	65183	7.04		5.5	SBM			
66	Jhanjharpur Nagar Parishad	49896	64815	7.00		5.5	SBM			
67	Narkatiyaganj Nagar Parishad	49507	64310	6.95	9		NMCG			
68	Bakhri Nagar Parishad	48855	63463	6.85		5.5	SBM			
69	Bikramganj Nagar Parishad	48465	62956	6.80		5.5	SBM			
70	Ramnagar Nagar Parishad	48411	62886	6.79	9		NMCG			
71	Mahnar Nagar Parishad	48293	62733	6.78		5.0	SBM			
72	Bakhtiyarpur Nagar Parishad	47897	62218	6.72	10		NMCG	97.25%	Nov-2024	
73	Rosera Nagar Parishad	46074	59850	6.46		5.00	SBM			
74	Banka Nagar Parishad	45977	59724	6.45		5.00	SBM			
75	Parsa Bazar Nagar Panchayat	44768	58154	6.28		5.00	SBM			
76	Sahibganj Nagar Parishad	44576	57904	6.25		5.00	SBM			
77	Piro Nagar Parishad	44550	57870	6.25		5.00	SBM			

S. No	Name of the ULB	2011 Census Population	Projected population for current year, 2024	Sewage Generation in 2024 (MLD)	STP Capacity (Functional/ under construction/ under tender stage) (MLD)	Planned Projects (MLD)	Scheme	Physical Progress (%)	Expected Date of Completion	Utilization (MLD)
78	Khagaul Nagar Parishad	44364	57629	6.22		5.00	SBM			
79	Banmankhi Nagar Parishad	44218	57439	6.20		5.00	SBM			
80	Sheohar Nagar Parishad	44175	57383	6.20		4.50	SBM			
81	Lalganj Nagar Parishad	43954	57096	6.17		5.00	SBM			
82	Kanti Nagar Parishad	43799	56895	6.14		5.00	SBM			
83	Motipur Nagar Parishad	43708	56777	6.13		5.00	SBM			
84	Tekari Nagar Parishad	43214	56135	6.06		5.00	SBM			
85	Islampur Nagar Parishad	43211	56131	6.06		4.50	SBM			
86	Kasba Nagar Parishad	43059	55934	6.04		4.50	SBM			
87	Barahiya Nagar Parishad	43032	55899	6.04	6		NMCG	0.5%	Dec-2025	
88	Bairganja Nagar Parishad	42895	55721	6.02		4.50	SBM			
89	Mirganj Nagar Parishad	42713	55484	5.99		3.00	SBM			
90	Dhaka Nagar Parishad	42063	54640	5.90		4.50	SBM			
91	Barauli Nagar Parishad	41877	54398	5.88		4.50	SBM			
92	Chakia Nagar Parishad	41548	53971	5.83		4.50	SBM			
93	Janakpur Road Nagar Parishad	41365	53733	5.80		4.50	SBM			
94	Warisaliganj Nagar Parishad	41315	53668	5.80		4.50	SBM			
95	Jhajha Nagar Parishad	40646	52799	5.70		4.50	SBM			
96	Mahua Nagar Parishad	40385	52460	5.67		4.50	SBM			
97	Nokha Nagar Parishad	40120	52116	5.63		4.50	SBM			
98	Maner Nagar Parishad	40068	52048	5.62	6.5		NMCG	100%		3
99	Revelganj Nagar Panchayat	39039	50712	5.48		4.50	SBM			
100	Sugauli Nagar Panchayat	38815	50421	5.45		4.50	SBM			
101	Sonpur Nagar Panchayat	37776	49071	5.30	3.5	0.50	NMCG, SBM	100%		2.7
102	Bahadurganj Nagar Panchayat	36993	48054	5.19		4.00	SBM			
103	Haweli kharagpur Nagar Parishad	36700	47673	5.15		4.00	SBM			
104	Rafiganj Nagar Panchayat	35536	46161	4.99		4.00	SBM			
105	Ekma Bazar Nagar Panchayat	34390	44673	4.82		4.00	SBM			
106	Kahalgau Nagar Panchayat	33700	43776	4.73	6		NMCG	18%	Oct-2025	
107	Dighwara Nagar Panchayat	32741	42531	4.59		3.50	SBM			
108	Jagdishpur Nagar Panchayat	32447	42149	4.55		3.50	SBM			
109	Makhdumpur Nagar Panchayat	31994	41560	4.49		3.50	SBM			
110	Mohania Nagar Panchayat	31609	41060	4.43		3.50	SBM			
111	Marhaura Nagar Panchayat	29932	38882	4.20		3.50	SBM			
112	Sursand Nagar Panchayat	29688	38565	4.16		3.50	SBM			
113	Pakridayal Nagar Panchayat	29582	38427	4.15		3.50	SBM			
114	Murliganj Nagar Panchayat	28691	37270	4.03		3.00	SBM			
115	Chanpatia Nagar Panchayat	27095	35196	3.80		3.00	SBM			
116	Barsoi Nagar Panchayat	26985	35054	3.79		3.00	SBM			
117	Bihyan Nagar Panchayat	26707	34692	3.75		3.00	SBM			
118	Manihari Nagar Panchayat	26629	34591	3.74		3.00	SBM			
119	Areraj Nagar Panchayat	26014	33792	3.65		3.00	SBM			

S. No	Name of the ULB	2011 Census Population	Projected population for current year, 2024	Sewage Generation in 2024 (MLD)	STP Capacity (Functional/ under construction/ under tender stage) (MLD)	Planned Projects (MLD)	Scheme	Physical Progress (%)	Expected Date of Completion	Utilization (MLD)
120	Mehsi Nagar Panchayat	25995	33768	3.65		3.00	SBM			
121	Silao Nagar Panchayat	25674	33351	3.60		3.00	SBM			
122	Amarpur Nagar Panchayat	25336	32911	3.55		3.00	SBM			
123	Naubatpur Nagar Panchayat	25011	32489	3.51		3.00	SBM			
124	Kochas Nagar Panchayat	24795	32209	3.48		3.00	SBM			
125	Maharajganj Nagar Panchayat	24282	31542	3.41		3.00	SBM			
126	Navinagar Nagar Panchayat	23984	31155	3.36		3.00	SBM			
127	Nasriganj Nagar Panchayat	23819	30941	3.34		2.50	SBM			
128	Mairwa Nagar Panchayat	23565	30611	3.31		3.00	SBM			
129	Bikram Nagar Panchayat	22486	29209	3.15		2.50	SBM			
130	Jaynagar Nagar Panchayat	21782	28295	3.06		2.50	SBM			
131	Belsand Nagar Panchayat	20566	26715	2.89		2.50	SBM			
132	Kateya Nagar Panchayat	20193	26231	2.83		2.50	SBM			
133	Nirmali Nagar Panchayat	20189	26226	2.83		2.50	SBM			
134	Birpur Nagar Panchayat	19932	25892	2.80		2.50	SBM			
135	Kesariya Nagar Panchayat	18984	24660	2.66		2.00	SBM			
136	Koath Nagar Panchayat	18890	24538	2.65		2.00	SBM			
137	Thakurganj Nagar Panchayat	18348	23834	2.57		2.00	SBM			
138	Ghoghardiha Nagar Panchayat	18257	23716	2.56		2.00	SBM			
139	Shahpur Nagar Panchayat	17767	23079	2.49		2.00	SBM			
140	Koilwar Nagar Panchayat	17725	23025	2.49		2.00	SBM			
141	Khusrupur Nagar Panchayat	15731	20435	2.21		2.00	SBM			
		13038549	16937075	1829.2	822.1	1165.5				

Colour code index of projects planned/ approved for the management of Sewage.

Colour Code	Project Status/ Scheme
	Functional
	Under Construction
	Under Tender
	NMCG
	AMRUT
	SBM
	NMCG+SBM

NMCG – National Mission for Clean Ganga, AMRUT - Atal Mission for Rejuvenation and Urban Transformation

Rakesh Kumar Thakur

Annexure V - Projects of Bioremediation

S. No.	ULBs/Towns	No. of Drains	Name of Drain	No. of Toilets
1	Amarpur Nagar Panchayat	1	Ajiyar Drain	272
2	Ara Nagar Nigam	4	Sant Hospital Drain Sapna Cinema Drain Bind Toli Ujiyar Tola Drain Awarpool Drain	1000
3	Areraj Nagar panchayat	2	Balmiki Asthan Drain, Areraj, Motihari Markanday Chock Drain, Areraj, Motihari	127
4	Arwal Nagar Parishad	10	Janakpur Ghat Drain Sahi Mohalla Drain Karbala Maidan Drain Kagzi Mohalla Drain Muradpur Chowki Drain Brahmsthani Drain Malhi Patti Drain Burhwa Mahadev Drain Baidrabad English Drain Dr. Hiralal Gali Drain	162
5	Aurangabad Nagar Parishad	3	Dani Bigha Drain Ward no. 3 Nawadih Drain Barat Pool Tiwari Ghat Drain	160
6	Banka Nagar Parishad	3	Gandhi Chowk Drain Vijay Nagar Drain-1 Vijay nagar Drain-2	137
7	Barahiya Nagar Parishad	4	Krishna Chowk Drain Bah path Drain Bangalkunj Drain Babadani Drain	192
8	Barh Nagar Parishad	1	Talimpur Drain	190
9	Belsand Nagar Panchayat	3	Mestartola Drain, Belsand Babar kigali Drain, Belsand Main road to Chandeshwar singh residence Drain, Belsand	20
10	Benipur Nagar Parishad	1	Primary School aashapur Drain	6
11	Bhabhua Nagar Parishad	4	Akhlashpur Drain Asthbhuji Chowk Drain, Bhabhua Purva Pokhra Drain	151

S. No.	ULBs/Towns	No. of Drains	Name of Drain	No. of Toilets
			Drain Near Hanuman Mandir	
12	Bhagalpur Nagar Nigam	9	Koyla Ghat	409
			Hathiya Drain	
			STP Drain	
			Champa-1 Drain	
			Champa-2 Drain	
			Surkhilal Drain	
			Saklichand Drain	
			D.N.Singh Drain	
			Barari Ghat Drain	
13	Bikram Nagar Panchayat	1	Ashpura Drain	80
14	Bikramganj Nagar Parishad	2	Kashighat Drain	38
			Bikramganj thana chowk Drain	
15	Phulwarisharif Nagar parishad	3	Birla Colony Type-A	240
			Birla Colony Type-B	
			Isopur Raichowk	
16	Buxar Nagar Parishad	6	Tadka Drain	333
			Sati Ghat Drain	
			Bangla Ghat	
			Nathbaba Drain	
			Sidhhnath Drain	
			Saripur Drain	
17	Dalsinghsarai Nagar Parishad	4	Badi Gudri Drain, Dalsingh Sarai, Samastipur	48
			Badi Thakurwari Drain, Dalsingh Sarai, Samastipur	
			Dhobi Ghat Drain, Dalsingh Sarai, Samastipur	
			Lahariya Bazar, Mahadev Asthan, Dalsingh Sarai	
18	Darbhanga Nagar Nigam	4	Balu Ghat Drain,	295
			Gayatri Mandir Ghat Drain,	
			QuilaGhat Drain,	
			Allapatti Drain	
19	Dehri Dalmianagar Nagar Parishad	2	Canal Road Drain	312
			Main Bazar Drain	
20	Dhaka Nagar Parishad	1	Chainpur Dhaka Drain, Dhaka	125

S. No.	ULBs/Towns	No. of Drains	Name of Drain	No. of Toilets
21	Dighwara Nagar Panchayat	8	Bagahing Tola	280
			Marchav Baba Mandir	
			UMV Nalla	
			Post Office Road	
			Market Area	
			R. Primary School	
			Barbana	
			M.S Basadpur	
22	Dumrao Nagar Parishad	3	Main Drain, Dumra, Near Treasury Bridge	256
			Central Drain	
			Kewra Bagh Drain	
23	Fatuha Nagar Parishad	5	Maksudpur East Drain	100
			Maksudpur West Drain	
			Kataiya Ghat Drain	
			Mastana Ghat Drain	
			Bankipur Gorakh Drain	
24	Gaya Nagar Nigam	6	Nadraganj Drain, Gaya	353
			BrahmniGhat Drain, Gaya	
			KiraniGhat Drain, Gaya	
			Raja Pool Drain, Bodh Gaya	
			Godam Road Drain, Bodh Gaya	
			Pachhati Bridge Drain	
25	Gopalganj Nagar Parishad	4	Haziapur Pool Drain	86
			Haziapur Block Drain	
			Dargah Road Drain	
			Sri Ram Nagar Drain	
26	Hajipur Nagar Parishad	1	Subhash Chowk Nalla	
27	Islampur Nagar Parishad	1	Maharanapratap Nagar, Drain	73
28	Jamalpur Nagar Parishad	4	Ramnagar Nalla	96
			Laxmipur Nalla	
			Aashikpur Nalla	
			Faridapur Nalla	
29	Jamui Nagar Parishad	3	Polytechnic College Drain	92
			Babu Tola Drain	
			Yadav Basti Mohala Drain	
30	Jehanabad Nagar Parishad	3	Algna Drain	
			Daulatpur Drain	

S. No.	ULBs/Towns	No. of Drains	Name of Drain	No. of Toilets
			Raja Bazar Drain	
31	Jhajha Nagar Parishad	2	Ganeshi Mandir Drain	180
			Charghara Drain	
32	Jogbani Nagar Parishad	4	Haji Mohalla Drain	272
			Khajur Bari Drain	
			Islampur Drain	
			Idgah Chawk	
33	Khagariya Nagar Parishad	1	P.W High School Nalla	51
34	Kahalgaon Nagar Panchayat	2	Korwa Drain	118
			Kaggi Drain	
35	Kesariya Nagar Panchayat	1	Chakiya Keshariya Road Bridge Drain, Keshariya	23
36	Kishanganj Nagar Parishad	4	Tegaria Madhav Nagar Meat Market Drain, Kishanganj	146
			Pilkhana Road Drain, Kishanganj	
			Khankha Drain, Kishanganj	
			Dharamganj Majhia Drain, Kishanganj	
37	Lakhisarai Nagar Parishad	2	Mahaveer Asthan, Purani Bazar Drain	494
			Badhi Dargah Drain	
38	Mahua Nagar Parishad	1	FCI Godown Drain, Mahua	
39	Mairwa Nagar Panchayat	1	Infront of Mahavir Sewa Sansthan Drain, Mairwa	46
40	Maner Nagar Parishad	3	Maner Bazar Drain	113
			Ram Nagina College Drain	
			Ram Ghat Drain	
41	Manihari Nagar Panchayat	2	Pirpatra Nalla	55
			Primari Health School Nalla	
42	Mehsi Nagar Panchayat	1	Data Mirja Halim Shah Mazar Drain, Mehshi	9
43	Mokama Nagar Parishad	1	Chaudhary Ghat Drain	58
44	Motihari Nagar Nigam	6	Cold Storage Drain	502
			Madhuban chowk Drain	
			Chatwani Colony Drain, Near DDC Res.	
			Sugar Mill Drain	
			Rowing Club Drain	
			Refuse Colony Drain	
45	Munger Nagar Nigam	1	Lal Darwaza Drain	259

S. No.	ULBs/Towns	No. of Drains	Name of Drain	No. of Toilets
46	Muzaffarpur Nagar Nigam	1	Soda Godown Sluice Gate Chowk Drain	300
47	Nabinagar Nagar Panchayat	1	Sangam Studio Drain, Nabinagar	148
48	Narkatiyaganj Nagar Parishad	2	Near Power grid of sugar mill	180
			Dhoom Nagar Mandir Drain	
49	Nasriganj Nagar Panchayat	1	Nasriganj urdu vidyalaya Drain	102
50	Naugachia Nagar Parishad	14	New Basti Nalla	185
			Maa Tara Bhawan Nalla	
			Ward No.-08 Nalla	
			Station Road Nalla (1)	
			Station Road Nalla (2)	
			Durgaasthan Nalla	
			Ward No.-03 Nalla	
			Milan Chawk Nalla	
			Ward No.-09 Nalla	
			Noniyapatti, Ward No.-20 Nalla	
			Musharpatti, Ward No.-13 Nalla	
			Rajendra Colony, Ward No.-05 Nalla	
			Nagar Panchyat Karyalaya Ke Bagal Me Ward No.-16	
			Hardiyapatti, Ward No.-21 Nalla	
51	Nokha Nagar Parishad	1	Dafartola Drain	132
52	Patna Nagar Nigam	17	Mandiri	1088
			Anta Ghat Drain	
			Krishna Ghat Drain	
			Baharwa Drain	
			Rani Ghat Drain	
			Ghaghaha Ghat Drain	
			Baalu Ghat Drain	
			Masjid Ghat Drain	
			Gosai Ghat Drain	
			Loharwa Ghat Drain	
			Gaay Ghat Drain	
			Nauzar Ghat Drain	
			Mittan Ghat Drain	
			Kurji Drain	

S. No.	ULBs/Towns	No. of Drains	Name of Drain	No. of Toilets
			Badshahi Drain	
			Digha Ghat Drain	
			Rajapur Nala	
53	Ramnagar Nagar Parishad	4	Mukhya Bazar Near Fish Market	366
			Chatiya Ghat Drain (West)	
			Chatiya Ghat Drain (East)	
			Mill Quarter Drain	
54	Raxaul Nagar Parishad	4	Drain at Chhatriya ghat	101
			Drain at Custom check post bridge	
			Drain At Naga Road	
			Dayachak Nala	
55	Samastipur Nagar Nigam	5	Kabristan Drain, Near Bus stand, Dumra Road, Sitamarhi	
			Jamuari River Pool (Mohanpur) Drain	
			Bhramasthan Gali Drain, Rajopatti, Sitamarhi	
			ChakMaila Drain, Rajopatti	
			Magardahi Ghat Drain, Main Market, Samastipur	
56	Sherghati Nagar Parishad	1	Khater More Drain	60
57	Simri Bakhtiyarpur Nagar Parishad	1	Ranihat , Chowdhery tola basti, near 107 NH	110
58	Siwan Nagar Parishad	4	Near Shiv Mandir Drain, Siwan	118
			Shivwarat Sah Mandir Drain, Siwan	
			Navalpur Drain, Siwan	
			Khurmabad Takiya Drain, Siwan	
59	Sultanganj Nagar Parishad	3	Vishri Asthan 1	252
			Krishnagarh Bhatta	
			New Sidhhi Ghat Drain	
60	Teghra Nagar Parishad	2	Teghra Chowk	111
			Mukhtar Maidan Drain	
61	Sitamarhi Nagar Nigam	4	Ring Bandh Nalla	83
			Mehsaul Chowk Nalla	
			Mauni Ashram Nalla	
			Mukti Dham Nalla, Dumra Road	
62	Tekari Nagar Parishad	6	Nandan Vihar Drain	18
			SN Singh Collage Drain	
			Raj Bus Stand Drain	

S. No.	ULBs/Towns	No. of Drains	Name of Drain	No. of Toilets
			Plaza Market Drain	
			Andar Quila Mohalla Madarsa Drain	
			Raikabganj Abrar Drain	
63	Warsaliganj Nagar Parishad	5	Surya Mandir Drain	127
			Simri Drain	
			OverBridge Drain	
			Raghunagar Drain	
			Gomti Road Drain	
64	Khushrupur Nagar Panchayat	3	Lala Gabra Drain	48
			Chauria Gabra Drain	
			ChakChanda Gabra Drain	
65	Bihiyan Nagar Panchayat	6	Dak Bangla Road Nala	92
			State Highway East Nala	
			State Highway West Nala	
			Kateia Road Nala	
			Noday Road Nala	
			Mela Road Nala	
66	Danapur Nagar Parishad	1	Danapur Cantt. Drain	80
67	Chhapra Nagar Nigam	4	Khanua Nala	118
			Gudari Nala	
			Dompatti Nala	
			Kachhari Nala	
68	Madhubani Nagar Nigam	5	Agropatti Drain	190
			Bishanpur Mallahtol Drain	
			Shahpur Village Drain	
			Chanpura Drain	
			Yadav Nagar Colony Drain	
69	Sonpur Nagar Panchayat	9	Ward No 10 Drain no 1	232
			Ward no 14 Drain	
			Ward no 20 Drain	
			Ward no 21 Drain	
			Ward no 6 Drain	
			Ward no 8 Drain	
			Ward No 10 Drain no 2	
			Ward no 19 Drain	
			Ward no 15 Drain	
70	Bakhtiyarpur Nagar Parishad	1	Radhopur Dagar Drain	110

S. No.	ULBs/Towns	No. of Drains	Name of Drain	No. of Toilets
71	Madhepura Nagar Parishad	4	Baha Ghat nala	190
			JaipalTola Nala	
			Statebank Raod Nala	
			Purvi Bypass Road Nala	
72	Forbesganj Nagar Parishad	3	Patel Chawk Nala	97
			Jyoti Cinema Drain	
			State Road Drain	
73	Thakurganj Nagar Panchayat	1	Railgate Drain	52
74	Sursand Nagar Panchayat	1	Dubey Barikh Tola	30
75	Lalganj Nagar Parishad	4	Agarpur Bajajeet Drain	94
			Pujiyapul Drain	
			Ganga Ram Tola Drain	
			Atujalpur Drain	
76	Shahebganj Nagar Parishad	2	Thana Drain	60
			Keshav Chawk Drain	
77	Motipur Nagar Parishad	1	Drain near NH 28 Manipur	125
78	Rivilganj Nagar Panchayat	5	Jaipal Das Gali Nala	80
			Akraraha Baba Nala	
			Thana Ghat Nalsa	
			Godna Ravi Das Nagar Nala	
			Raghuwar Das Mathia Nala	
79	Parsabazar Nagar Panchayat	3	Ward no 21 Drain	
			Ward no 2 Nala	
			Ward no 19 Nala	
80	Chanpatti Nagar Panchayat	3	Milegate Nala	106
			Tikulia PTM Nala	
			Ghongha Road Nala	
81	Bagha Nagar Parishad	1	Main road Nala Bagha	114
82	Katihar Nagar Nigam	1	Vivekaanand Colony Nala	26
83	Purnia Nagar Nigam	5	Khokhsi Bagh Drain	40
			Gulab Bhagh Drain	
			Naya Tola Drain	
			Station Bazaar Road Drain	
			Khoksi Bagh 2nd Drain	
84	Bettia Nagar Nigam	5	AnariChupri pool Station Chawk Nala	102
			Nagar Thana Drain	
			Hazarimal Dharmshala Drain	

S. No.	ULBs/Towns	No. of Drains	Name of Drain	No. of Toilets
			Lohiya Pool Drain	
			Kod Beldari Pool Nala	
	Total	282		13426

Rupesh Kumar Thakur

Annexure VI – Details of solid waste generation, available gap and respective plan

S.No.	Name of ULB	Population (2011)	Waste Generation (TPD)	Waste Processing (TPD)	Gap in Waste Processing (TPD)	Action Plan Approved (MRF+ Compost+ CBG) (TPD)	Approved SLF Capacity (TPD)
1	Patna Nagar Nigam	1684222	937.33	944.33	0.00	859.80	187.00
2	Gaya Nagar Nigam	474093	536.94	575.43	0.00	12.00	44.00
3	Bhagalpur Nagar Nigam	400146	233.83	0.73	233.10	226.70	37.00
4	Muzaffarpur Nagar Nigam	354462	206.67	17.67	189.00	140.50	33.00
5	Biharsharif Nagar Nigam	337819	203.50	26.33	177.17	168.70	31.00
6	Darbhanga Nagar Nigam	296039	95.00	76.10	18.90	12.00	27.00
7	Purnia Nagar Nigam	282248	122.00	5.93	116.07	154.00	26.00
8	Sasaram Nagar Nigam	264709	121.33	5.95	115.38	153.20	25.00
9	Ara Nagar Nigam	261430	110.00	0.00	110.00	150.70	24.00
10	Samastipur Nagar Nigam	253136	49.43	16.27	33.17	111.40	23.00
11	Sitamarhi Nagar Nigam	252453	70.67	0.00	70.67	145.70	23.00
12	Begusarai Nagar Nigam	252008	90.00	18.00	72.00	122.50	23.00
13	Katihar Nagar Nigam	240838	114.50	23.27	91.23	134.20	22.00
14	Bettiah Nagar Nigam	237254	357.50	0.00	357.50	32.30	22.00
15	Motihari Nagar Nigam	221646	77.00	29.52	47.48	120.50	21.00
16	Saharsa Nagar Nigam	216491	31.33	2.50	28.83	122.50	20.00
17	Munger Nagar Nigam	213303	81.33	29.47	51.87	92.70	20.00
18	Chapra Nagar Nigam	202352	170.60	20.00	150.60	102.50	19.00
19	Siwan Nagar Parishad	191385	68.67	0.00	68.67	110.30	18.00
20	Hajipur Nagar Parishad	191275	90.00	29.63	60.37	106.80	18.00
21	Danapur Nizamat Nagar Parishad	182429	95.00	10.00	85.00	103.70	17.00
22	Madhubani Nagar Nigam	164396	98.97	0.47	98.50	94.80	15.00
23	Buxar Nagar Parishad	145521	63.33	2.07	61.27	79.50	14.00
24	Dehri-Dalmianagar Nagar Parishad	137231	20.40	14.97	5.43	54.80	13.00
25	Khagaria Nagar Parishad	119841	26.00	1.83	24.17	69.10	11.00
26	Bagaha Nagar Parishad	112634	22.00	0.00	22.00	31.00	11.00
27	Kishanganj Nagar Parishad	105782	45.33	0.40	44.93	61.20	10.00
28	Jamalpur Nagar Parishad	105434	45.60	9.22	36.39	48.70	10.00
29	Jehanabad Nagar Parishad	103202	63.03	0.00	63.03	54.40	10.00
30	Aurangabad Nagar Parishad	102244	31.40	5.00	26.40	55.10	10.00
31	Bihat Nagar Parishad	100038	17.00	0.77	16.23	57.80	10.00
32	Lakhisarai Nagar Parishad	99979	21.00	8.00	13.00	36.40	7.00
33	Gogri Jamalpur Nagar Parishad	96378	12.00	0.00	12.00	37.60	6.00
34	Dumraon Nagar Parishad	90452	34.63	0.00	34.63	35.50	6.00
35	Jamui Nagar Parishad	87357	30.33	0.00	30.33	18.50	6.00

S.No.	Name of ULB	Population (2011)	Waste Generation (TPD)	Waste Processing (TPD)	Gap in Waste Processing (TPD)	Action Plan Approved (MRF+ Compost+ CBG) (TPD)	Approved SLF Capacity (TPD)
36	Masaurhi Nagar Parishad	83477	25.00	15.67	9.33	32.60	6.00
37	Phulwari Nagar Parishad	81740	37.16	0.00	37.16	32.20	5.00
38	Nawada Nagar Parishad	81458	63.27	1.47	61.80	32.10	5.00
39	Sheikhpura Nagar Parishad	80146	28.05	0.33	27.72	25.80	5.00
40	Araria Nagar Parishad	79021	19.00	0.67	18.33	14.00	5.00
41	Bodhgaya Nagar Parishad	78607	27.50	3.00	24.50	26.50	5.00
42	Benipur Nagar Parishad	75317	40.00	4.00	36.00	24.80	5.00
43	Rajgir Nagar Parishad	72752	22.78	8.43	14.35	13.80	5.00
44	Gopalganj Nagar Parishad	67339	23.57	0.00	23.57	24.30	5.00
45	Supaul Nagar Parishad	65437	18.73	11.41	7.32	17.70	4.00
46	Barh Nagar Parishad	61470	25.00	0.40	24.60	22.40	4.00
47	Mokama Nagar Parishad	60678	26.00	0.87	25.13	24.30	4.00
48	Sultanganj Nagar Parishad	57358	20.51	0.00	20.51	5.00	4.00
49	Barbigha Nagar Parishad	56831	21.39	0.30	21.09	5.00	4.00
50	Ballia Nagar Parishad	56400	19.60	0.20	19.40	16.20	4.00
51	Teghra Nagar Parishad	56234	21.00	0.27	20.73	22.20	4.00
52	Dalsinghsarai Nagar Parishad	55562	21.17	3.83	17.33	17.70	4.00
53	Raxaul Nagar Parishad	55536	26.00	0.90	25.10	22.00	4.00
54	Simri Bakhtiyarpur Nagar Parishad	54680	6.30	1.00	5.30	9.00	4.00
55	Madhepura Nagar Parishad	54472	10.87	0.00	10.87	21.80	4.00
56	Jogbani Nagar Parishad	54455	21.23	0.00	21.23	21.80	4.00
57	Naugachia Nagar Parishad	53723	22.50	1.50	21.00	18.80	4.00
58	Sherghati Nagar Parishad	52541	12.17	0.00	12.17	20.70	4.00
59	Daudnagar Nagar Parishad	52364	9.33	0.13	9.20	20.30	4.00
60	Arwal Nagar Parishad	51849	18.65	1.00	17.65	20.20	4.00
61	Hilsa Nagar Parishad	51052	27.00	1.33	25.67	20.00	4.00
62	Fatuha Nagar Parishad	50961	23.40	2.67	20.73	20.40	4.00
63	Hisua Nagar Parishad	50836	13.80	0.00	13.80	19.90	4.00
64	Forbesganj Nagar Parishad	50475	16.87	0.00	16.87	20.30	4.00
65	Bhabhua Nagar Parishad	50179	22.48	0.00	22.48	19.80	4.00
66	Jhanjharpur Nagar Parishad	49896	17.67	0.00	17.67	20.10	4.00
67	Narkatiyaganj Nagar Parishad	49507	22.00	1.20	20.80	16.60	3.00
68	Bakhri Nagar Parishad	48855	19.33	0.00	19.33	16.50	3.00
69	Bikramganj Nagar Parishad	48465	17.00	0.00	17.00	11.50	3.00
70	Ramnagar Nagar Parishad	48411	18.00	0.00	18.00	19.40	3.00
71	Mahnar Nagar Parishad	48293	16.90	0.45	16.45	14.40	3.00
72	Bakhtiyarpur Nagar Parishad	47897	19.00	0.67	18.33	8.00	3.00
73	Rosera Nagar Parishad	46074	15.83	0.00	15.83	6.90	3.00

S.No.	Name of ULB	Population (2011)	Waste Generation (TPD)	Waste Processing (TPD)	Gap in Waste Processing (TPD)	Action Plan Approved (MRF+ Compost+ CBG) (TPD)	Approved SLF Capacity (TPD)
74	Banka Nagar Parishad	45977	14.00	0.17	13.83	12.80	3.00
75	Parsa Bazar Nagar Panchayat	44768	3.00	0.00	3.00	17.50	3.00
76	Sahibganj Nagar Parishad	44576	10.00	0.00	10.00	16.50	3.00
77	Piro Nagar Parishad	44550	15.00	0.00	15.00	17.50	3.00
78	Khagaul Nagar Parishad	44364	19.00	2.00	17.00	12.50	3.00
79	Banmankhi Nagar Parishad	44218	15.47	0.00	15.47	17.80	3.00
80	Sheohar Nagar Parishad	44175	17.67	1.00	16.67	10.70	3.00
81	Lalganj Nagar Parishad	43954	17.63	0.33	17.30	9.40	3.00
82	Kanti Nagar Parishad	43799	11.73	8.17	3.57	10.80	3.00
83	Motipur Nagar Parishad	43708	19.00	0.05	18.95	16.30	3.00
84	Tekari Nagar Parishad	43214	10.83	0.80	10.03	16.20	3.00
85	Islampur Nagar Parishad	43211	7.70	7.59	0.11	17.20	3.00
86	Kasba Nagar Parishad	43059	17.20	0.00	17.20	17.40	3.00
87	Barahiya Nagar Parishad	43032	16.00	8.00	8.00	15.30	3.00
88	Bairganja Nagar Parishad	42895	17.17	0.17	17.00	15.20	3.00
89	Mirganj Nagar Parishad	42713	19.07	0.00	19.07	16.50	3.00
90	Dhaka Nagar Parishad	42063	18.00	0.00	18.00	17.00	3.00
91	Barauli Nagar Parishad	41877	7.90	0.00	7.90	7.00	3.00
92	Chakia Nagar Parishad	41548	3.33	0.00	3.33	16.80	3.00
93	Janakpur Road Nagar Parishad	41365	13.17	0.10	13.07	11.80	3.00
94	Warisaliganj Nagar Parishad	41315	8.20	0.70	7.50	16.70	3.00
95	Jhajha Nagar Parishad	40646	17.83	0.00	17.83	16.60	3.00
96	Mahua Nagar Parishad	40385	9.43	1.00	8.43	13.50	3.00
97	Nokha Nagar Parishad	40120	11.07	2.00	9.07	12.50	3.00
98	Maner Nagar Parishad	40068	8.00	0.02	7.98	14.50	3.00
99	Revelganj Nagar Panchayat	39039	7.92	0.00	7.92	13.20	3.00
100	Sugauli Nagar Panchayat	38815	6.67	0.00	6.67	15.20	3.00
101	Sonpur Nagar Panchayat	37776	2.12	0.89	1.23	9.00	3.00
102	Bahadurganj Nagar Panchayat	36993	14.26	0.00	14.26	14.70	3.00
103	Haweli kharagpur Nagar Parishad	36700	16.17	0.33	15.83	14.70	3.00
104	Rafiganj Nagar Panchayat	35536	5.00	3.67	1.33	8.40	3.00
105	Ekma Bazar Nagar Panchayat	34390	10.00	1.60	8.40	14.20	3.00
106	Kahalgaon Nagar Panchayat	33700	12.00	4.33	7.67	4.00	3.00
107	Dighwara Nagar Panchayat	32741	10.00	0.00	10.00	12.90	2.00
108	Jagdishpur Nagar Panchayat	32447	10.00	0.00	10.00	9.30	2.00
109	Makhdumpur Nagar Panchayat	31994	11.17	0.00	11.17	12.50	2.00
110	Mohania Nagar Panchayat	31609	6.97	0.00	6.97	12.40	2.00
111	Marhaura Nagar Panchayat	29932	8.98	0.00	8.98	12.20	2.00
112	Sursand Nagar Panchayat	29688	5.77	0.00	5.77	12.00	2.00

S.No.	Name of ULB	Population (2011)	Waste Generation (TPD)	Waste Processing (TPD)	Gap in Waste Processing (TPD)	Action Plan Approved (MRF+ Compost+ CBG) (TPD)	Approved SLF Capacity (TPD)
113	Pakridayal Nagar Panchayat	29582	6.67	0.00	6.67	7.00	2.00
114	Murliganj Nagar Panchayat	28691	6.03	0.00	6.03	11.80	2.00
115	Chanpatia Nagar Panchayat	27095	10.00	0.00	10.00	7.50	2.00
116	Barsoi Nagar Panchayat	26985	8.10	0.00	8.10	11.40	2.00
117	Bihyan Nagar Panchayat	26707	15.24	4.19	11.05	2.40	2.00
118	Manihari Nagar Panchayat	26629	14.87	7.13	7.73	8.30	2.00
119	Areraj Nagar Panchayat	26014	9.00	5.00	4.00	4.00	2.00
120	Mehsi Nagar Panchayat	25995	2.13	0.00	2.13	10.10	2.00
121	Silao Nagar Panchayat	25674	9.80	0.00	9.80	10.80	2.00
122	Amarpur Nagar Panchayat	25336	5.00	0.00	5.00	8.70	2.00
123	Naubatpur Nagar Panchayat	25011	9.50	0.00	9.50	10.00	2.00
124	Kochas Nagar Panchayat	24795	6.05	4.15	1.90	1.30	2.00
125	Maharajganj Nagar Panchayat	24282	7.23	0.00	7.23	9.50	2.00
126	Navinagar Nagar Panchayat	23984	8.20	0.20	8.00	2.00	2.00
127	Nasrganj Nagar Panchayat	23819	6.90	0.00	6.90	4.00	2.00
128	Mairwa Nagar Panchayat	23565	8.27	0.00	8.27	5.50	2.00
129	Bikram Nagar Panchayat	22486	7.00	2.00	5.00	9.30	2.00
130	Jaynagar Nagar Panchayat	21782	7.50	0.00	7.50	9.10	2.00
131	Belsand Nagar Panchayat	20566	4.10	0.08	4.02	4.00	2.00
132	Kateya Nagar Panchayat	20193	5.97	0.00	5.97	6.80	2.00
133	Nirmali Nagar Panchayat	20189	9.78	0.00	9.78	0.00	0.00
134	Birpur Nagar Panchayat	19932	9.60	0.00	9.60	7.70	2.00
135	Kesariya Nagar Panchayat	18984	12.33	0.00	12.33	7.50	2.00
136	Koath Nagar Panchayat	18890	8.07	0.00	8.07	7.50	2.00
137	Thakurganj Nagar Panchayat	18348	10.23	0.00	10.23	7.30	2.00
138	Ghoghardiha Nagar Panchayat	18257	4.56	3.73	0.83	3.00	2.00
139	Shahpur Nagar Panchayat	17767	9.48	0.35	9.13	6.20	2.00
140	Koilwar Nagar Panchayat	17725	5.00	0.80	4.20	6.00	2.00
141	Khusrupur Nagar Panchayat	15731	5.70	0.50	5.20	6.70	1.00
Total		13,038,549	5,916	2,007	3910	5,368	1,140

Rakesh Kumar Jha

Annexure VII – Details of Legacy Waste

S.No.	Name of ULB	Population 2011	Area of Legacy Waste (Acre)	Estimated Quantity of Legacy waste (in Tons)	Quantity of Waste Remediated till now (in Tons)	Action Plan Approved under SBM (U) 2.0
1	Patna Nagar Nigam	1684222		1,000,000	710000	
2	Gaya Nagar Nigam	474093	23	400000	400000	
3	Bhagalpur Nagar Nigam	400146	9.5	192000	160000	192000
4	Muzaffarpur Nagar Nigam	354462	7.3	186266	0	
5	Biharsharif Nagar Nigam	337819	3	10000	0	10000
6	Darbhangha Nagar Nigam	296039	0	0	0	
7	Purnia Nagar Nigam	282248	10	350000	0	130000
8	Sasaram Nagar Nigam	264709	0	0	0	
9	Ara Nagar Nigam	261430	0	0	0	
10	Samastipur Nagar Nigam	253136	0	0	0	
11	Sitamarhi Nagar Nigam	252453	1	200	0	
12	Begusarai Nagar Nigam	252008		126,000	0	
13	Katihar Nagar Nigam	240838	4.5	157276	14819	
14	Bettiah Nagar Nigam	237254	5	200000	0	
15	Motihari Nagar Nigam	221646	1	450	0	
16	Saharsa Nagar Nigam	216491	NA	NA	NA	
17	Munger Nagar Nigam	213303	11	175000	144000	
18	Chapra Nagar Nigam	202352	7	164500	64000	8000
19	Siwan Nagar Parishad	191385	0	0	0	
20	Hajipur Nagar Parishad	191275	0	0	0	
21	Danapur Nizamat Nagar Parishad	182429	1.2	17854	0	17854
22	Madhubani Nagar Nigam	164396	5	0	0	
23	Buxar Nagar Parishad	145521	0.5	35280	0	35280
24	Dehri-Dalmianagar Nagar Parishad	137231	5	225000	0	
25	Khagaria Nagar Parishad	119841	0	0	0	
26	Bagaha Nagar Parishad	112634	0	0	0	
27	Kishanganj Nagar Parishad	105782	2.5	17000	0	9000
28	Jamalpur Nagar Parishad	105434	1	2000	0	
29	Jehanabad Nagar Parishad	103202	1.89	50000	0	60480
30	Aurangabad Nagar Parishad	102244	1	40000	0	9957
31	Bihat Nagar Parishad	100038	0.2	1200	0	
32	Lakhisarai Nagar Parishad	99979	1	80	0	
33	Gogri Jamalpur Nagar Parishad	96378	0.34	2264.5	0	
34	Dumraon Nagar Parishad	90452	5.5	19500	0	19500
35	Jamui Nagar Parishad	87357	1	30000	0	6000
36	Masaurhi Nagar Parishad	83477	1.2	5200	0	
37	Phulwari Nagar Parishad	81740	0	0	0	

S.No.	Name of ULB	Population 2011	Area of Legacy Waste (Acre)	Estimated Quantity of Legacy waste (in Tons)	Quantity of Waste Remediated till now (in Tons)	Action Plan Approved under SBM (U) 2.0
38	Nawada Nagar Parishad	81458	3	400000	0	6600
39	Sheikhpura Nagar Parishad	80146	5	0	0	
40	Araria Nagar Parishad	79021	1	14235	0	
41	Bodhgaya Nagar Parishad	78607	0	0	0	
42	Benipur Nagar Parishad	75317	0.1	288	0	
43	Rajgir Nagar Parishad	72752	3.5	150000	0	
44	Gopalganj Nagar Parishad	67339	0	0	0	
45	Supaul Nagar Parishad	65437	0	0	0	
46	Barh Nagar Parishad	61470	1	20088	0	2000
47	Mokama Nagar Parishad	60678	0	0.1	0	
48	Sultanganj Nagar Parishad	57358	0	0	0	
49	Barbigha Nagar Parishad	56831	0	0	0	
50	Ballia Nagar Parishad	56400	0.44	2200	0	
51	Teghra Nagar Parishad	56234	0.16	2300	0	
52	Dalsinghsarai Nagar Parishad	55562	0.5	25000	0	
53	Raxaul Nagar Parishad	55536	0	0	0	
54	Simri Bakhtiyarpur Nagar Parishad	54680	1.85	1800	0	
55	Madhepura Nagar Parishad	54472	0.6	225	0	
56	Jogbani Nagar Parishad	54455	1	7700	0	
57	Naugachia Nagar Parishad	53723	0	0	0	
58	Sherghati Nagar Parishad	52541	2.41	5200	0	
59	Daudnagar Nagar Parishad	52364	0	0	0	
60	Arwal Nagar Parishad	51849	0	0	0	
61	Hilsa Nagar Parishad	51052	0.1	0.1	0	
62	Fatuha Nagar Parishad	50961	0	0	0	
63	Hisua Nagar Parishad	50836	1.18	125	0	
64	Forbesganj Nagar Parishad	50475	1.5	5245	0	
65	Bhabhua Nagar Parishad	50179	3	50	0	
66	Jhanjharpur Nagar Parishad	49896	0.25	2500	0	
67	Narkatiyaganj Nagar Parishad	49507	0	0	0	
68	Bakhri Nagar Parishad	48855	0.7	420	0	
69	Bikramganj Nagar Parishad	48465	0	0	0	
70	Ramnagar Nagar Parishad	48411	0	0	0	
71	Mahnar Nagar Parishad	48293	0	0	0	
72	Bakhtiyarpur Nagar Parishad	47897	0.75	4000	0	
73	Rosera Nagar Parishad	46074	0.075	4	0	
74	Banka Nagar Parishad	45977	1	500	0	
75	Parsa Bazar Nagar Panchayat	44768	0.124	10	0	
76	Sahibganj Nagar Parishad	44576	0	0	0	

S.No.	Name of ULB	Population 2011	Area of Legacy Waste (Acre)	Estimated Quantity of Legacy waste (in Tons)	Quantity of Waste Remediated till now (in Tons)	Action Plan Approved under SBM (U) 2.0
77	Piro Nagar Parishad	44550	1	200	0	
78	Khagaul Nagar Parishad	44364	0	0	0	
79	Banmankhi Nagar Parishad	44218	0.83	382	0	
80	Sheohar Nagar Parishad	44175	0.3125	200	0	
81	Lalganj Nagar Parishad	43954	0	0	0	
82	Kanti Nagar Parishad	43799	0	0	0	
83	Motipur Nagar Parishad	43708	0	0	0	
84	Tekari Nagar Parishad	43214	3.12	22000	0	
85	Islampur Nagar Parishad	43211	0	0	0	
86	Kasba Nagar Parishad	43059	0.75	400	0	
87	Barahiya Nagar Parishad	43032	0	0	0	
88	Bairgania Nagar Parishad	42895	0.89	8000	0	
89	Mirganj Nagar Parishad	42713	2.5	3500	0	
90	Dhaka Nagar Parishad	42063	0	0	0	
91	Barauli Nagar Parishad	41877	0.3	1800	0	
92	Chakia Nagar Parishad	41548	1	0	0	
93	Janakpur Road Nagar Parishad	41365	0	0	0	
94	Warisaliganj Nagar Parishad	41315	0.5	110	0	
95	Jhajha Nagar Parishad	40646	4.264	7500	0	1500
96	Mahua Nagar Parishad	40385	0	0	0	
97	Nokha Nagar Parishad	40120	0	0	0	
98	Maner Nagar Parishad	40068	0	0	0	
99	Revelganj Nagar Panchayat	39039	1.5	900	0	
100	Sugauli Nagar Panchayat	38815	0	0	0	
101	Sonpur Nagar Panchayat	37776	0	0	0	
102	Bahadurganj Nagar Panchayat	36993	0	0	0	
103	Haweli kharagpur Nagar Parishad	36700	0.1	8730	0	
104	Rafiganj Nagar Panchayat	35536	0	0	0	
105	Ekma Bazar Nagar Panchayat	34390	5	3	0	
106	Kahalgaon Nagar Panchayat	33700	2.5	16500	0	15600
107	Dighwara Nagar Panchayat	32741	0.05	30	0	
108	Jagdishpur Nagar Panchayat	32447	1.48	300	0	
109	Makhdumpur Nagar Panchayat	31994	2500	335	0	
110	Mohania Nagar Panchayat	31609	0	0	0	
111	Marhaura Nagar Panchayat	29932	0	0	0	
112	Sursand Nagar Panchayat	29688	0.137	1500	0	
113	Pakridayal Nagar Panchayat	29582	750	13.2	0	
114	Murliganj Nagar Panchayat	28691	0	0	0	
115	Chanpatia Nagar Panchayat	27095	5	40000	0	2500

S.No.	Name of ULB	Population 2011	Area of Legacy Waste (Acre)	Estimated Quantity of Legacy waste (in Tons)	Quantity of Waste Remediated till now (in Tons)	Action Plan Approved under SBM (U) 2.0
116	Barsoi Nagar Panchayat	26985	0.2	700	0	
117	Bihiyan Nagar Panchayat	26707	0	0	0	
118	Manihari Nagar Panchayat	26629	0.77	865	0	
119	Areraj Nagar Panchayat	26014	0	0	0	
120	Mehsi Nagar Panchayat	25995	0	0	0	
121	Silao Nagar Panchayat	25674	2.23	9	0	
122	Amarpur Nagar Panchayat	25336	0.3	300	0	
123	Naubatpur Nagar Panchayat	25011	0.6	1000	0	
124	Kochas Nagar Panchayat	24795	0	0	0	
125	Maharajganj Nagar Panchayat	24282	1.02	200	0	
126	Navinagar Nagar Panchayat	23984	0	0	0	
127	Nasriganj Nagar Panchayat	23819	0.23	2518.5	0	
128	Mairwa Nagar Panchayat	23565	0.62	1527	0	
129	Bikram Nagar Panchayat	22486	0	0	0	
130	Jaynagar Nagar Panchayat	21782	0	0	0	
131	Belsand Nagar Panchayat	20566	0	0	0	
132	Kateya Nagar Panchayat	20193	0.78	78	0	
133	Nirmali Nagar Panchayat	20189	0.6	150	0	
134	Birpur Nagar Panchayat	19932	1	1200	0	
135	Kesariya Nagar Panchayat	18984	0	0	0	
136	Koath Nagar Panchayat	18890	1.5	1500	0	
137	Thakurganj Nagar Panchayat	18348	0	0	0	
138	Ghoghardiha Nagar Panchayat	18257	1.1	350	0	
139	Shahpur Nagar Panchayat	17767	0	0	0	
140	Koilwar Nagar Panchayat	17725	0	0	0	
141	Khusrupur Nagar Panchayat	15731	0	0	0	
	Total	13038549		4171761	1492819	526271

Rajesh Kumar Thakur

28/06/2026

Through: Email

From:

Rupesh Kumar Jha

Mob. No.: 9835278107

Email: rupeshkumarjha878@gmail.com

To:

1. Nagar Parishad, Banmankhi

Email: np.banmankhi@gmail.com

2. Chief Secretary

Govt. Of Bihar

Email: cs-bihar@nic.in

3. Bihar State Pollution Control Board

Email: msbspcb-bih@gov.in & bspcb@yahoo.com

4. The District Magistrate

Purnea, Bihar

Email: dm-purnea.bih@nic.in

5. Sub-Divisional Officer

Banmankhi Sub-Division

Email: sdo.banmankhi@gmail.com

Subject: Representation seeking immediate cessation of illegal dumping of municipal solid waste and compliance with the Solid Waste Management Rules, 2026.

Sir/Madam,

The undersigned respectfully submits that municipal solid waste is being illegally dumped near the road connecting Kajhi Hridaynagar-Banmankhi, Purnea, causing severe environmental pollution, public health hazards, and inconvenience to the local residents. The continued dumping is in violation of the provisions of the Solid Waste Management Rules, 2026, and the

Rupesh Kumar Jha

constitutional right to a clean and healthy environment guaranteed under Article 21 of the Constitution of India.

Despite the statutory obligations cast upon the concerned authorities, no effective action has been taken to stop the illegal dumping, remove the accumulated waste, or ensure its scientific collection, transportation, processing and disposal.

You are, therefore, requested to immediately:

1. Stop all dumping of municipal solid waste at the said site;
2. Remove the existing accumulated waste and scientifically process and dispose of the same in accordance with the Solid Waste Management Rules, 2026;
3. Restore the affected area and take necessary measures to prevent any further illegal dumping; and
4. Initiate appropriate action against the officers/persons responsible for the continued violations.

It is requested that immediate remedial action be taken and the undersigned be informed of the action taken within **7 days** from the receipt of this representation, failing which the undersigned shall be constrained to seek appropriate relief before the Hon'ble National Green Tribunal and other competent authorities, at your risk as to costs and consequences.

Rupesh Kumar Jha
RUPESH KUMAR JHA

Image of areas affected by the illegal dumping of Garbage is attached.



Rupesh Kumar Jha <rupeshkumarjha878@gmail.com>

Representation seeking immediate cessation of illegal dumping and burning of municipal solid waste and compliance with the Solid Waste Management Rules, 2026.

1 message

Rupesh Kumar Jha <rupeshkumarjha878@gmail.com>

28 June 2026 at 23:12

To: np.banmankhi@gmail.com, cs-bihar@nic.in, msbspcb-bih@gov.in, bspcb@yahoo.com, dm-purnea.bih@nic.in, sdo.banmankhi@gmail.com

Sir/Madam.

With reference to the subject matter stated above, please find the attachment.

--

Regards,

Rupesh Kumar Jha

Contact number: (+91) 9835278107

 **grbg rep-imgs.pdf**
1198K*Rupesh Kumar Jha*



Rupesh Kumar Jha <rupeshkumarjha878@gmail.com>

Re: Representation seeking immediate cessation of illegal dumping and burning of municipal solid waste and compliance with the Solid Waste Management Rules, 2026.

1 message

Rupesh Kumar Jha <rupeshkumarjha878@gmail.com>

28 June 2026 at 23:14

To: np.banmankhi@gmail.com, cs-bihar@nic.in, msbspcb-bih@gov.in, bspcb@yahoo.com, dm-purnea.bih@nic.in, sdo.banmankhi@gmail.com

It is also pertinent to mention here that the said waste is being dumped by Nagar Parishad Banmankhi's employees.

On Sun, 28 Jun 2026 at 23:12, Rupesh Kumar Jha <rupeshkumarjha878@gmail.com> wrote:

Sir/Madam.

With reference to the subject matter stated above, please find the attachment.

--

Regards,

Rupesh Kumar Jha

Contact number: (+91) 9835278107

--

Regards,

Rupesh Kumar Jha

Contact number: (+91) 9835278107

Rupesh Kumar Jha



Rupesh Kumar Jha <rupeshkumarjha878@gmail.com>

Advance Service of Original Application: Rupesh Kumar Jha Vs. State of Bihar & ors.

1 message

Rupesh Kumar Jha <rupeshkumarjha878@gmail.com>

11 July 2026 at 18:57

To: cs-bihar@nic.in, np.banmankhi@gmail.com, urbansec-bih@nic.in, msbspcb-bih@gov.in, bspcb@yahoo.com, dm-purnea.bih@nic.in, sdo.banmankhi@gmail.com

Cc: rupeshkumarjha1@outlook.com

Sir,

Please take notice that the accompanying original application is being filed in the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. The same is likely to get listed soon - subject to removal of defects raised by the registry.

A copy of the original application along with all the annexures (bookmarked) is attached herewith.

--

Regards,

Rupesh Kumar Jha

Contact number: (+91) 9835278107



NGT-RKJ VS BIHAR.pdf